oo^Durgah Khawaja Saheb [RAJYA SABHA] (Amendment) Bill, 19681040

[Shri Bhupesh Gupta.]

points have been raised with regard to the powers between the two Houses and all that. Yesterday we could not sit. So it is better that we defer the discussion so that we can acquaint ourselves with what has been said in the other House with regard to the powers of this House in regard to such matters as are covered by the Committee on Public Undertakings. We should be properly informed. I say this thing because where both the Houses are concerned...

MR. CHAIRMAN: What is your proposal?

SHRI BHUPESH GUPTA: My proposal is that this discussion should be deferred. This particular thing you have included in the List of Business for today should be taken up tomorrow or at some later date.

MR, CHAIRMAN: That will depend on the length of the discussion on the other Bill that we are considering,

SHRI BHUPESH GUPTA: I suppose we will finish it today.

MR. CHAIRMAN: Let us hope that it will not be finished. If the House is keen on taking up the other discussion tomorrow—even if the discussion on the present Bill finishes—the discussion on the other subject will continue tomorrow.

SHRI BHUPESH GUPTA: Ycu have got the List of Business; the discussion on the Durgah Khawaja Saheb Bill is there. After that comes Mr. Nityanand Kanungo's Motion on the Committee on Public Undertakings. If we finish the Durgah Khawaja Saheb Bill . . .

MR. CHAIRMAN: I have understood. I am not very slow in the take-up. The discussion will continue, and if the discussion on the Durgah Khawaja Saheb Bill finishes, before we disperse, w_e will probably begin

the discussion on the subject and it will continue tomorrow also, and Members will have full opportunity of acquainting themselves with the material and they will continue tomorrow.

THE PRESS COUNCIL BILL, 1983

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARA-YAN SINHA) : Sir, I move for leave to-introduce a Bill to establish a Press Council for the purpose of preserving, the liberty of the Press and of maintaining and improving the standards of newspapers in India.

SHRI BHUPESH GUPTA: (West Bengal): May I ask one question? Was the Bill prepared in consultation with the working journalists of the country?

SHRI SATYA NARAYAN SINHA: The entire country. We have consulted the working journalists also.

MR. CHAIRMAN: The question U:

"That leave be granted to introduce a Bill to establish a Press Council for the purpose of preserving the liberty of the Press and of maintaining and improving the standards of newspapers in India."

The motion was adopted.

SHRI SATYA NARAYAN SINHA: Sir, I

introduce the Bill.

THE DURGAH KHAWAJA SAHEB (AMENDMENT) BILL, 1963-continued

MR. CHAIRMAN: Mr. Khandekar, you were speaking on the Bill. You had not finished. You can do so now.

1041 Durgah Khawaja Saheb [26 NOV. 1963] (Amendment) Bill, 1983 104

खांदेवर श्री रतेशवन्त्र जंकररान (मध्य प्रदेश) : सभापति महोदय, पिछले समय जब मैं बोल रहा था, तब मैंने निवेदन किया था कि यह जो विषेयक हमारे सम्मख है, बह देखने में तो बहुत छोटा सा है, लेकिन काफी महत्वपूर्ण है। नैं ने यह भी कहा था कि इस बिल को यहां लाकर शासन ने एक बडा महत्वपणं कदम उठाया है ग्रीर इस विधेयक को लानें की बड़ी आवश्यकता थी । मैंने उस वक्त यह भी कहा था कि जिन बातों के लिए यह जिल लाया गया है, वे अजमेर घरीफ के लिए या ख्वाजा साहब के लिए ही विशिष्ट नहीं हैं बरन सभी थामिक जगहों पर इस प्रकार की कार्यवाही होती है। जहां हर साल काफी मात्रा में लोग धार्मिक भावना से आते हैं, बहां इस प्रकार की चालबाजी, गंडागदीं होती है और नाजायज तौर से पैसा कींचने की लोगों में वहां आदत होती है। जो लोग वहां धार्मिक भावना से आते हैं, उनको लटा जाता है। अतः इसको रोकने के लिए इस प्रकार के बिल की बहत झावश्यकता थी ।

इतना कहने के बाद मैं बह निवेदन करूंगा कि ज्ञासन को चाहिये कि बह इस बारे में गहरी नजर से देखें कि बे बातें क्यों होती हैं, इसका क्या कारण है, नयों जो लोग श्रद्धा से पुजा पाठ करने के लिये देवी-देवताओं के पास जाते हैं, उन बेचारों को लुटा जाता है ? मैं समझता हं कि इसके दो कारण हैं, एक तो हमारे देश में फैनो हई गरीबो इसका कारण है और दूसरे हमारे देश की बेरोजगारी इसका कारण है। जब लोगों के पास कोई घंधा नहीं रहता है और इस तरह से यासानी से पैसा मिलता है, तो वे इस प्रकार के काम करते हैं कि लोगों को फंसते हैं बीर ब्रयना पेट भरते हैं । इसलिए में जो ऐंटी-सोबल एलिमेंटस हैं, उनको तो रोकता ही चाहिये, लेकिन इस देश में जो गरीबी और बेरोजगारी है, उसे भी हमें मिटाने की कोशिश करनी चाहिये । लोगों को शिक्षा दे करके उन्हें तरह तरह के वंधे दे करके उनकी आमदनी के जराये बढ़ाने के लिए प्रयत्न करें तो फिर इस प्रकार के वातृन की ज्यादा आवध्यकता नहीं होगी । लोगों का स्टैंडर्ड बढ़ जायेगा तो अपने आप इन प्रकार की चीर्जे - इसे मैं एक मानसिक रोग समझता हं--नष्ट हो जायेंगी ।

[THE DEPUTY CHAIRMAN in the Chair.]

मैंने यह निवेदन किया कि यह चीज केवल दरगाह ख्वाजा साहब के बारे में याँ किक्चियन देवी-देवताग्रों के बारे में ही नहीं है, बल्कि हिन्दुओं के देवी-देवताओं के स्थानों घर भी इस प्रकार ऐंटी-सोझल काम बड़ी भारी माला में होते हैं। उपसभापति महोदया, आपने देखा होगा कि हिन्दुओं की बड़ी बड़ी जगहों पर जहां कि लोग अपनी श्रद्धा से फूल-माला चढ़ाने जाते हैं, बहां भी इस प्रकार से लोग उन्हें लुरते हैं और ऐसा बातावरण इन धार्मिक क्षेवों में होता है कि लोग सोचने लगते हैं कि अगर हम इन देवी-देवताओं के दर्भन करने के लिये नहीं आते, तो अ च्छा आ। तो इम चीज को रोकता बहुत आ केश्वक है।

ग्रब जब कि यह बिल इस सदन में लाया गया है तो मैं गजारिक करूं जा कि जो पैसा दरगाहो में ग्रीर बास करके ग्रजमेर में बसुल किया जाता है, उसका शासन सही तरीके से उपयोग करे। इस पैसे को उपयोग करने के कई तरीके हो सकते हैं। अभी भो बहां उसे चल रहा है, शायद इसकी २३ तारीख थी ग्रीर लाखों ग्रादमी ग्रजमेर इसके लिये जाते हैं, लेकिन उनको ठहरने के लिये कोई जगह मिलती नहीं है, इसलिये इस पैसे से शासन की ग्रोर से उनके लिये ठहरने का प्रबन्ध करना बहत ग्रावश्यक है । उनके ठहरने के प्रबन्ध के साथ ही साथ वहां के लिये शान्ति और सुव्यवस्था क। ग्रच्छा प्रबन्ध होना चाहिये-हालांकि इसकी जिम्मेदारी केन्द्रीय सरकार पर तहीं कर प्रान्तीय सरकार पर है, फिर भी जब कि केन्द्रीय सरकार ने इस दरगाह को अपने हाथ में लेने का बिचार किया है तो यह जिम्मेदारी

1043Durgah Khawaja Saheb [RAJYA SABHA] (Amendment) Bill, 1963 1044

श्वी रमेशचन्द्र शंकर खाडेकर] भी केन्द्रोय सरकार पर ग्राजती है। उसके साथ साथ जो गरीब बच्चे हैं, जो ग्रजमेर के ही गरीब मसलमानों के बच्चे हैं. उन बच्चों के लिये कुछ पढ़ाई-लिखाई का प्रबन्ध वहां पर किया जाये । कई माननीय सदस्यों ने इस सदन में इसके बारे में विचार रखे हैं झौर कहा है कि इप रुपरे का सही तरीके से उपयोग किया जाये, वहां पर गरीब बच्चों की शिक्षा के लिये, कुछ स्कालरशिप्स देकर, कुछ स्कूल्स खोल कर, प्रबन्ध किया जाये श्रौर केन्द्रीय शासन उसके ऊपर निगरानी रवे। दक्षिण में इस प्रकार की कई संस्थायें हैं, जहां इस प्रकार को ग्रामदनी से कई तरह के विद्यालय चलते हैं ग्रौर जहा तक मझे मालम है विद्दविद्यालय भो उस पैसे से चलते हैं। तो ग्रमर ग्रजमेर में भी इन पैसे का उपयोग सही तौर पर किया गया, तो उसमें कोई कठिनाई नहीं होगी ग्रीर एक तरह से यह विधेयक लाने का मकसद पूरा हो जायेगा ।

महोदया, एक और बात मैं यह भी निवेदन करना चाहता हं कि पहले यह बिल जब लोक सभा में ग्राय। था ग्रीर एक कमेटी की राय पर, जो उन्होंने सिफारिशें की थीं उनके ग्राधार पर. लाया गया था । उस कमेटी ने एक सिफारिण यह की थी कि बहां की जो इंतजामिया कमेटी है, उसको कुछ मैजिस्टोरियल पावर्स, कुछ जडीशरी के अधिकार दिये जायें । मेरी समझ में यह नहीं आया कि ग्रभी तक इस सम्बन्ध में क्यों कार्यवाही नहीं की मयी । जैसा कि उसको व्यवस्था के ग्रधिकार दिये गये. उसके साथ ही साथ उसको न्यायिक बधिकार भी दिये जायें, तो उसमें उस दरगाह की व्यवस्था में काफी ग्राच्छी सहलियत हं'गी । जब उस बक्त यह विधेयक आएा था तो एक आगम भासन की ओर से यह दिया गया कि हम ब्डोग्नरी के और एक्जोक्युटिव्ह के जो ग्राधिकार हैं उनको अलग अलग रखना बाहते हैं, इसलिये यह जो कमेटी की सिफारिश है उसको हम नहीं मानते हैं। लेकिन यह जो प्रिन्सिपल है, शिद्धांत है, जुडीशरी ग्रौर एक्जो-क्यूटिव्ह के सेपेरेशन का, उनको खलग ग्रलम रखने का, उसका सब समर्थन करते हैं, मैं भी समर्थन क ला हूं। लेकिन जैसा कि कुछ मामूली ग्रधिकार उनको दे दिये गये तो ग्रमर कुछ न्याय के ग्रधिकार भी दे दिये जायें, तो उनको रखने के लिये उन्हें काफी सहूलियत होगी। मेरा निवेदन है कि शासन इस सम्बन्ध में पुनविचार करे ।

इस विश्वेयक के सम्बन्ध में एक ग्रमेंडमेंट भी सदन के समक्ष है। उस ग्रमेंडमेंट की भी मैं ताईद करता हूं भौर वह ग्रमेंडमेंट शायद बह है कि जो भी इस ऐक्ट के द्वारा ग्रायद कर्तव्यों का पालन करने के लिये नियुदत किया जायेगा, उसको पब्लिक सबँट माना जाये। उसके सम्बन्ध में हमारे दोस्त जिन्होंने ग्रमेंडमेंट रखा है, प्रकाश डालेंगे । एक और बात हमारे दोस्तों ने कही है विधेयक के सम्बन्ध में। इसमें यह संशोधन है :

"Whenever solicits or receives any nazars or offerings in contravention of the provisions of sub-section (1), sail be punishable with fine which may extend to one thousand rupees."

इसमें यह नहीं कहा गया है कि इसका कागनिजेन्स कौन लेगा, कौन से मजिस्ट्रेट के सामने, फर्स्ट क्लास या सेकेन्ड क्लास मजिस्ट्रेट के सामने मामला जायेगा, या किस प्रकार से उस ग्रादमी के ऊगर मुकदमा चलायेंगे। उसके सम्बन्ध में भी ग्रगर कुछ प्रकाण डाला जाता, तो ग्राच्छा होता ।

तो ये जो सुझाव मैंने सदन के सम्मुख रखे हैं, आजा है आसन उन पर विचार करेगा। मुझे इसस्रे ग्रधिक कुछ कहना नहीं है। यह जो विधेयक सदन के सामने है, बह बडा अच्छा है, इसकी ग्रावश्यकता की ग्रौर

1045 ^{Dur}9ah Khawaja Smheh [26 NOV. 1903] (Amendment) Bill, 1963 104,5

इसको इस सदन में पास करना बहत आवश्यक है। इन चन्द शब्दों के साथ में इस विद्येयक का समर्थन करता है।

Sura N. M. ANWAR (Madras): Madam Deputy Chairman, as I rise to speak on this Bill of the Government of India, The Durgah Khawaja Saheb (Amendment) Bill, 1968, I recall to memory an incident that occurred only last week, on Tuesday, when in one of our usual evening drives that gentleman par excellence, Hafiz Mohammad Ibrahim and I as we were returning on our way back, got landed in a terrific traffic jam, caused by several hundreds of special buses at Mehrauli nea. Outub Minar and we were stranded for nearly one hour. But mysterious are the ways of God. That one hour turned out to be the most precious hour for me for heart-searching. That was an eye-opener to the universal majesty of our spiritual heritage that is the soul of India. I saw before me and before my mind's eye, the vast multitude of men, women and children in their thousands, despite the challenge of chill penury, moving from one shrine to another in their onward march of pilgrimage to what they considered to be at Ajmer the shrine of the patron-saint of India. Well, what really delighted me and' brought out the inner-most depths of my soul was that in that wonderful congregation, I found devotees drawn from all walks of life, from all the castes and communities of our society, from distant centres and different corners of our country, moving from the shrine cf Hazrat Khawaja Nizamuddin Waliullah to the shrine of Hazrat Bakhtiar Kaki Rahmatullah and on they were moving to Hazrat Khwaja Moinuddin Chisti Rahmatullah. Indeed our country is dotted with hundreds of these shrines all over and no wonder we always deem this spiritual heritage of India as our most priceless possession. As I was faced with this human panorama of pilgrimage. I

recollected to memory one of the classic couplets which inspire in us the innermost feelings of patriotism.

Believe me, Madam Deputy Chairman, we must realise from out of this wonderful experience that I went through-of course I have never visited Ajmer myself-that if after seven or eight centuries now, Haz-rait Khawaja Moinuddin Chisti ol Ajmer, could have this tremendous spell over this vast multitude of Indians, a man who had abandoned his roots in the distant land and came all the way towards this country and to him this call to India was a call from God, it is to these saint and seers, sages and savants, tly, we owe our spiritual heritage. The\ are the salt of the earth. They are the finest of our humanity who have called us to God. They have hallowed this country with their saintly moorings. Particularly as I see or look around in our country, as even in the world overseas, we are falling far far from the highest standards of character that we must carry forward. After all of what use are these paraphernalia of planning and all these wonderful achievements that we claim in the industrial and economic fields? We have progressed even inside our own country in matters industrial with lightening rapidity. Nevertheless, when I look further deep into the problems that confront us in our country today, I recall to memory that meaningful and magnificent 'maxim that I saw inscribed in gold at a church in London:

f[] Hindi transliteration.

1047 Durgah Khawaja Saheb [RAJYA SABHA] (Amendment) Bill, 19631048

[Shri N. M. Anwar.]

"When wealth is lost, nothing is lost.

When health is lost, something is lost.

When character is lost, everything is lost."

And Madam Deputy Chairman, when I look at the progress that we have had after the advent of our freedom, sometimes I l'-el sick at heart and say to myself, "What is all this happening in our country today? While the masses continue to be as unsophisticated as they were before, among the leading lights, among men of consequence in different walks of life, we have got now a very poor display of our national character and we have fallen far far away from the ideals that the Father of the Nation, Maharma Gandhi, had set before the men and women of India. And then I remembered, Madam Deputy Chairman, in that precious hour when I was stranded at Mehrauli, that the only answer that we can have to many of the maladies of the spirit under which the nation suffers today, is that we should return to the call of God.

Madam Deputy Chairman, I was immensely pleased when the hon. Minister for Home Affairs, while introducing this Bill, paid a handsome compliment to the Muslim community for having brought under the jurisdiction of a secular State, the administration of their most important shrine of Hazrat Khawaja Moinuddin Chisti of Ajmer. Madam Deputy Chairman, I feel proud of this achievement and I want that this should serve as a_n example before every community in this country. After all, the essence of secularism is spiritualism. Secularism does not mean that we abandon religion. On the contrary, it provides for harmonious coexistence of the different spiritual beliefs and faiths in this country. Rightly, that hag been our spiritual heritage through the centuries. This

land ha_s ever been $know_n$ for its *rishis* and *munis*, for its saints and sages, for the seers and savants who have brought laurels of glory to this land. That is why Dr. Sir Muhammad Iqbal was perfectly right when in the immortal words that he has put into that single couplet he said something which finds an echo in the heard of every patriot in India.

We cannot claim any of the wonderful riches of the United States of America. for instance. Nevertheless we have got this richest of heritages that we have inherited from our forefathers, no matter to which community we belong. After all, as our revered President, Dr. Radhakrish-nan, said in his address on "Interreligious ' understanding" at the Haverford College in Philadelphia: "saints and seers belong to a single family", no matter in which religion or in which community they may be born. They are the people who have brought the Kingdom of God on earth. It is they who have made this country a heaven on earth. For that reason we feel, and rightly too, that these saints, not only while they were living, but even long long after they are dead, still carry on that wonderful spell as the blessed redeemers of the soul of India. How wonderfully Iqbal has said:

†[निगाहे मर्देमोमन से बदल जाती है तकदीरें]

It was that which I saw in that hungry multitude. In their eyes I

†[] Hindi transliteration.

saw the hunger ₀f the spirit the hunger of their soul, their thirst to reach the blessed redeemer whom they believe to be lying buried in Ajmer.

Madam, I ponder over this and I must submit here before this House, that we must try to lesson from this experience of our draw a spiritual j heritage. India, our country, nas ! got a history where swords have been drawn between this ruler and that ruler, between this dynasty and that dynasty, between this personality and that personality, sometimes brother .against brother, right through our history. How very different it would be if, instead, we went to the roots of our problems, to the common mass ∎of our humanity and tried to re-write •our history from the base, after seeing from this right and of +he telescope what emotions inspired ⁺he people of Madam Deputy Chairman, I feel India that there must be somebody in our country, amongst the historians, who will echo the example of J. R. Green who wrote, not the history of the kings and queens of England as it used to be customary, but a "short History of the English People." That has got a lesson for country. If our ^posterity is to be saved this from the ravages of the prejudices which still continue to lurk in certain circles, in the minds of some of our parties, in some leadership, then the only course that we have to take is to see that we let the course of our history move along the right lines of secularism, and see that such a precious heritage which had been built up by our saints and savants, if annotated and brought together so that it may constitute a history of India, a history for which our country is justifiably famous the world over. It is in this country that we And nearly all the great religions of the world. "We have Hindu*, Muslims, Christians, Parsis, Sikh? millions of nearly every religion in the world.

AN HON. MEMBER: What about the Jews and Buddhists?

SHRI N. M. ANWAR: Yes. Jews. Buddhists and Jains also. Madam Deputy Chairman, 1 had been going round the world many a time and this is what I used to tell some of my friends overseas. It is much easier to run a government where the people belong to a particular creed; but it is infinitely to the glory * and the majesty of our secular State that we in this country, with a conglomeration of different communities, having different traditions of heritage, speaking different languages, nevertheless, live in peace, in this vast country of 450 millions of Indians. Madam Deputy Chairman, it redounds to the glory of our ancestors that they have nurtured us in the arts of peace, in the arts of harmony, in the arts of living with goodwill towards one another. No doubt, I know that there have been certain mental aberrations and certain incidents, when the nation was overtaken by madness here and there. But we are not going to write the history of our nation based only on some misdeeds that happened here and there. On the countrary, the peace that prevails, the harmony that one sees in almost everyone of the 600,000 villages of India, what do they illustrate. The people, the ordinary masses of the people the ordinary run of our mankind. are essentially given to these spiritual urges which constitute the heritage of our country. And that is why. Madam Deputy Chairman, I felt so much overjoyed When I saw that day, not only Muslims-they were no doubt there in their thousands- but also Hindu and Christians who had gathered in large numbers, all on the onward march, on their pilgrimage to the shrine at Ajmer. What does it reveal? It reveals that basically, essentially, the mass of our people in India have got their roots in a spiritual heritage. And the Father of the Nation, that greatest amongst the statesmen that this country has ever produced, understood this very well,

this background of our nation, and therefore, he himself sanctified our I politics by appealing to the ianer

105 IDurgah Khawaja Saheb [RAJYA SABHA] (Amendment) Bill, 19«3io52

[Shri N. M. Anwar.] urges, to the soul of India, by himself becoming a Mahatma.

Even in that wonderful way in which he sacrificed his most precious life, he not only saved the lives of the Muslim community in this country but also saved the glory of the Hindu community which would very much have come in for utmost and irreparable damage before the powers that be in the world, before the bar of world opinion. There never was in human history a greater proof of martyrdom and sacrifice such as the Mahatma did and this I say when we are under the shadow of a very great tragedy, a tragedy of the first magnitude, when a young man fired with the great ideals of human liberty, President Kennedy, has died a martyr for causes that now will find their echo in every heart the world over. We are proud, Madam Deputy Chairman, that the Father of the Nation contributed to that legacy, to that spiritual heritage in the most wonderful manner that he could have ever been expected to have. I feel that in our country We must naturally give greater attention and regard, particularly when we are faced with the problem of emotional integration and when we are confronted with the issues of national integration, to these roots of our spiritual heritage. There is a very damaging observation which has entered the books of history and has prejudiced most of our intellectual circles that Islam was spread by the sword but. Madam Deputy Chairman. there cannot be a greater travesty of truth, there cannot be a greater crime against the conscience of mankind than to hurl this most filthy charge that ever was laid against a religion that came in for peace, for brotherhood and for love, for complete surrender to the will of God, as the life r.f the Holy Prophet to Islam itself vindicated in the deserts of Arabia. Madam Deputy Chairman, when I see these different communities being attracted by the spiritual bonds of Jove and harmony and peace and goodwill, then it becomes our

duty, our paramount responsibility to see that we cash in on this heritage and try to re-write our history in the light of the spiritual blessings that have been conferred upon the nation. I am by myself not given so much to the worship of the shrines because I feel, as an iconoclast, one should have direct communion with God. I do not believe in intermediaries. Even the Prophet of Islam, when he brought the message, said that he was but a servant of God and that he shall not be worshipped and man shall surrender himself to no authority except God and that the Prophet was but a messenger of God. When that is the tradition in which I have bee* brought up and which I believe with all my fervour, I can never understand many of the things that now happen in and around shrines all over the country. I now feel that i* this country have got to safeguard these shrines under secularism. I now respond to the appeal that the Minister has made that as a minority community, the Muslims have set an example and a glorious example by placing their greatest shrine under the jurisdiction of a Secular State but this is only the beginning and I say with the courage of conviction, as a Muslim amongst Muslims, that I shall not feel happy and satisfied utt-til the day dawns when all the shrines in this country-and I hope even my friends belonging to different communities, and particularly' the Hinda community, will agree-will be placed for excellent preservation under the Preservation of Monuments Act. Why do I make that observation which appears to be quite revolutionary? It is because, Madam Deputy Chairman, I see many acts of vandalism. It was George Bernard Shaw who said, and said so rightly, speaking of games and sports, that gate money is but a prostitution of games. What is this .Nazrana for which Government » now pleading, which it wants to be institutionalised or canalised through proper channels? I ask, do all these saints and seers who lie buried, wfce had come in order that they can be a source of salvation for the poor, i'»

they need all these Nazars, people who had come to give succour for the afflicted humanity) for the diseases of the soul, people who had come to see that there shall not be illwill between man and man, that there shall not be jealousy, lust, greed, wickdness, treachery, there shall not be such other evil attributes which bedevil humanity and people who said that man does not live for bread alone, people whose call was to God and who brought the Kingdom of God on earth? Are we to desecrate their memory? Are we to abuse their honour and their legacy by trying to institutionalise beggary? If gate money is prostitution of games in the language of George Bernard Shaw, I must say, equally strongly, that this Nazrana is a prostitution of faith. This is what we are trying to do to the soul of these great saints who have left behind such wonderful traditions of mental and spiritual succour for the poor of this country. This is what is happening today in the name of these devotees of God and certain vested interests have grown around every shrine. These people are living as parasites of our society, trading in the name of religion, prostituting many. of the highest ideals for which these saints had brought a message of relief and hope. As we are bringing these tombs and shrines under the eare of the Preservation of Monuments Acta,-we must equally see that these shrines are saved from the ravages of the parasites oi our society. As a Muslim, I cannot give a more glorious example for my community than the wonderful and classic manner in which the tomb of the Prophet of Islam is being preserved in that saired iand of Arabia, at Medina. It is free of these parasites. No Nazar is being asked and no Nazar is being accepted and no Nazar shall be offered. Why then do we make an exception here in this country. When I see these thousands and thousands of the hungry multitudes that come over, despite the challenge of their chill penury, is it proper and fair for us to see that they are fleeced by these parasites that live in and around the

shrines, legalised or otherwise? Therefore, Madam Deputy Chairman, that day wili be a red letter day for the Secular State when it can guarantee that these shrines will be saved from the clutches of the parasites and that they will .be preserved in perpetuity, each according to their religion. That,

I believe, is the very essence of secu larism. In fact, I go one step further. Madam Deputy Chairman, when I say that secularism is the basic concept of the Holy Quoran. It is the very height of the religious concept of to lerance and goodwill. After all, it is in the Quoran that we see:

دد لکم دیلکم و لی دین ۹۹

†["लकुम दीनकुम व लो दीन"] 🐘 👳

"To each man, his religion dear".

This is the spirit of tolerance, of goodwill, of co-existence, of harmony and of co-operation that this religion, of Islam preaches. This is a secular State in which the different religions and faiths have been living in peace and harmony and we have the wonderful demonstration of communal harmony existing in this great country where people belonging to different faiths and religions live in their millions. Therefore, Madam Deputy Chairman, I attach the greatest value, and I must say this, the greatest importance, to the fact that a secular State must try to secured for the shrines as much preservation of peace as possible, accessible to all the devotees, and held in good state. It is one good thing to see

THE DEPUTY CHAIRMAN: Would you take more time?

SHRI N. M. ANWAR: I should like to take half an hour more.

THE DEPUTY CHAIRMAN: I think you have *very* near that. You may continue for a little while more after lunch.

The House stands adjourned till 2 30 P.M.

The House then adjourned for lunch at one of the clock.

*[] Hindi transliteration.

io55Durgah Khawaja Saheb [RAJYA SABHA] (Amendment) Bill, 19681056

The House reassembled after lunch at halfpast two of the clock. THE VICE-CHAIRMAN (SHRI M. GOVINDA KEDDY) in the Chair.

SHRI N. M. ANWAR: Mr. Vice-Chairman, I was speaking on how these saints and seers have contributed towards the emotional integration of this country. Indeed I must say that they have become the focal points for national integration, and a Secular State which is called upon to preserve the harmony and also foster love and goodwill between different communities that subsist in this country cannot look to a greater agency for the preservation of peace in this country. Mr. Vice-Chairman, only last year about this time when we had the challenge of China across the borders we felt inspired by the spiritual heritage of this country and we felt that it becomes our moral duty and paramount responsibility to defend the cause that we hold dearest to our hearts, to defend the glory of our spiritual heritage as against the military menace brought about by the materialistic China. Therefore one civiiisation of cannot overemphasize the great value that these saints and seers, sages and savants have contributed for the promotion of national unity in this country. How I wish I could see that myself. I had never been to Ajmer but nevertheless I feel gratified to hear report ihat not only there are millions of Hindus among the devotees of this shrine but there are many who have contributed in cash and kind and hear on good autority that one Hindu devotee has constructed what is now come to be called as the Chandi Chaboothra at an expense of Rs. 13 lakhs. Imagine, Mr. Vice-Chairman, these saints, now dead for centuries, nevertheless exert a spell, far too superior even to the Kings and Emperors who ever' could have exerted in their sovereignty during their time. Now, when I saw at Mchrauli these pilgrims marching towards Ajmer I felt that they were mocking at the ruins, as they passed \blacksquare them, of ever so many Emperors that

clashed with their swords as between brother and brother, and that they were omy inspired by the immortal and universal majesty of this deathless .spiritual glory of the saints. Naturally, Mr. Vice-Chairman, as I said before lunch, we want historians who could echo the language of J. R. Green and rewrite the history of India, not of the Kings and Queens who fought with their arms, as between brother and brother, but we want to see that, instead they write the history of our saints and seers of every community, not only among the Hindus and the Muslims, but among the Christians, the Parsis, among the Sikhs, the Buddhists and Jains. We have got so many hundreds of saints whose shrines and dotted all over the country and they have been missionaries of mercy as against the mercenaries of materialism that we are confronted with today in our society. And let us try to cash in on their goodwill, on their heritage and see that we extend the area of goodwill and bring the different communities in mutual love and goodwill. That shall be a lasting glory for the secular State that is India.

Now, there is one more thing. As I said before lunch, I am an iconoclast; I do not believe very much however supernatural may be the powers that might have been exercised by these saints. I do not believe that for a communion with God there is need for an intermediary, for any devotee can have direct communion with God. Indeed, I subscribe to a which has been brilliantly theory immortalised by Dr. Sir Mohammed Iqbal in these words:

†[] Hindi transliteration.

When I am brought up in this tradition of thinking, in this psychology, verily I can never agree to many at the things that the devotees perform during the pilgrimage to these shrines, particularly during Urs, but yet we have got as a Secular State to respect their sentiments, to respect their religions. Nevertheless, let me tell you, Mr. Vice-Chairman, particularly coming as I do from the South, from the State of Madras, we have got there some of the greatest rishis that this country has ever produced, Sankaracharva Ramanujacharya, Madha-Ramakrishna vacharya, Paramahamsa, Nandanor, Thiruvalluvar, Avvayar who have added to the glory of this great country and only if we try to inculcate in the juvenile minds of our children how these saints have done marvellously well without the strength of the sword but with the atomic energy of their love, of their goodwill, of their simplicity, of their life of poverty and piety, we can go very far. These are. the things that naturally influence the people of India, the 450 million people of India, despite all that the Communist Party can claim in defence of materialism. It is these strong urges that are there lying dormant in the mind and spirit of India that contribute towards the vitality of the country, despite the problems of our poverty.

Mr. Vice-Chairman, as I said, before the universal majesty of these saints, sceptre and crown have tumb-lad down many a lime. I would like to quote one instfti
which is of historic significance But the whole trouble is that our historians have not served the country well. Let me now tell you of a very glorious incident that occurred in Madura sometime during the reign of King Allauddin Khilji, during the 12th century. He deouted his great General, Malik Ka-fur who in his invincible march ran across the country down the plains. And he reached the gates of Madura where you have got the most wonderful monuments that are a tribute to our Dravidian architecture »nd sculpture ki the glorious temples of Madura. Those temples were likely to be ravaged but for the conduct of the Muslim minority that was there in Madura. Because the Raja of Madura protected their religion and the shrine of their saint-and he himself was also а devotee-the Muslim community took upon itself the responsibility to defend their Raja even against the Muslim invaders that had came from Delhi. What does this illustrate. Mr. Vice-Chairman? Malik Kafur sent a message to them that they shall be spared the ravages of war if only they could cross over to their side but the Muslim community in their collective wisdom said, and very correctly, "no, it shall .never happen; we shall stand by the Raja because he has defended our religion and our faith. He has given us protection and shelter and naturally it becomes our duty according to the injunctions of the Quran to see that we stand by the ruler." Malik was so much pleased with this Kafur religious love of the Muslims for their State that he abandoned the invasion of Madura. That is the degree of loyalty that is expected of every true Muslim. In-deed my only regret today is that while, we pretend to be Hindus or Muslims, or Christians, or Sikhs, or , Parsis or Jains, or Buddhists, how I wish that we could be good Hindus, , good Muslims, good Christians, good Parsis, good Sikhs, good Buddhists and good Jains. Then there will not be this pandemonium that we have trouble, this been witnessing time and again all over the country. All religious beckon us to a complete surrender to the will of God. They bring in the majesty of the authority of God and bring to light the humility of human endeavour. it happened at Madura. And here These Muslim leaders said. "If the invaders want to walk into the temple of Madura, they will have to walk over our dead bodies, before they could lay their hands on it." That produced a metamorphosis and that is one of the classic anecdotes of our history, which unfortunately no history has ever placed on record. That saved Madura for the Ruler and

lOsgDurgah Khawaja Saheb [RAJYA SABHA] (Amendment) Bill, 1963ic60

[Shri N. M. Anwar] that was exactly what ciety, with resources exceeding Rs. 6§ to Rs. 70 There are lakhs. We had-long before freedom dawned brought about a turning point. hundreds of such anecdotes of Muslim loyalty. on this country-thrown open the doors That is why in our part, despite tihe fact that of these institutions, now providing instruction there had been ever so many troubles during the to more than two thousand studente, : to all the days of partition, we have been living in a communities. We have take* I on the staff world of goodwill and harmony. Now, I members including the Principal, who happen bring to hght another example, how Tippu to belong to the majority community and rightly Sultan, himself one of the sacred saints of India, in a majority. It is these high ideals of was involved. When he waged a war, he secularism that we have got to foster. How waged a war against the Nizam, a Muslim ally did we come to take these lessons? It is not from of the British, and even invoked the help of the rulers who only brought about trouble Napoleon Bonaparte in order to expel the between communities. Let us forget that chapter British imperialists from this country. In that of our history. Let us not think in terms of memorable letter which he had written and Hindu India or Muslim India which has been whicih has now become a classic on record, h«. the bane of our history. It was these saints, had signed not as the Ruler of Mysore whether they were Hindus or Muslims, who but-mark the words-as the First Citizen brought about goodwill between the different the Republic of India! The very concept communities and extended the area of harmony of of the Republic of India and of himself being between all our countrymen. It is because we the First Citizen was conceived two centuries drew inspiration from these great saints that we ago by that great martyr who died defending the have come to consider these shrine* as most honour of the country against the foreigner. sacred and hallowed by their demise. We have got glorious and glowing accounts Therefore, we look upon thi6 country as of secularism

Let me illustrate it from my own experience. I have the privilege pride and pleasure to be the President of the Vaniyambadi Muslim Bducational Society.

THE VICE-CHAIRMAN <SMM M. GOVINDA REDDY): Mr. Anwar, you are straying too far from the scope of the Bill.

SHRI N. M. ANWAR: I am rather touching on the moat sacred and important problem of secularism which these saints have come to represent. And there I tell you that I have certain experience. We have got a college, the Islamiah College, and I happen to be tJhe President of the Society which runs it, namely, the Vaniyambadi Muslim Educational So-

hallowed by the tra» ditions, of these great saints, who sacri-; fleed their homes and came all Hie way from distant lands in order that they may make this country their home. And because of that I believe this land has become Punnia Bhwrnt^-sacred motherland, and we have got to stand together. I would expect the Minister of State to go one step further and see that these institutions and shrines Should be taken over undw the Preservation of Monuments A*t and they should be preserved in perpetuity and *or ever. Why do we call Haarat Moinuddin Chisti as "Garib-Nawaz"? What does that mean? It means a man who came to the succour of the poor, who was considered by the millions of this country as the Blessed Redeemer. And should hi* shrine be made a burden upon the poor because rvf the parasites who live on these shrines, live in and around the shrines. I am beholden to my good friend from Jan Sangh, Mr. Cnordia, for the most the excellent thiiJ*

tkat he said, namely, these Shrines must be protected and must be saved from the depravity of these parasites. I only wish that he should also take some measures and see that there are so many endowments in this country at Tirupati and elsewhere, and the 'gurdwaras' too, which have become pilgrim centres and focal points for emotional integration. Let them also be preserved. I am not here prepared to speak with that authority, but nevertheless I equally plead with my friend on the other side that they should see that these shrines are really preserved a? noble monuments and that any and everybody wiho is a devotee has got access to the shrine regardless of his cast- ind community. Let there be no impediments. Let there be no nandieaps. Let there be no surcharges. Let there be no nazars. I speak in a very vigorous vein. I do not want these things and when I speak, I speak with all the authority and command of a Muslim about the shrine at Ajmer.

Now, 1 have to echo the soliloquy of Alexander Selkirk where he said:

"Where are the glories that the sages have sung of Society, Friendship and Love, The Divine Blessings bestowed upon man?"

Where are those divinely blessed men today in spite of the fact that the Father of our Nation, Mahatma Gandhi, was dedicated to the higher ideals of the human spirit. Unfortunately we have drifted and drifted farthest from those high ideals and today we are acting ourselves for some of the most vulgar paraphernalia of a materialistic society, always after money and money.

SHRI A. M. TARIQ (Jammu and Kashmir): Is it money or 'Mani'?

SHRI N. M. ANWAR: Man does not live by bread alone and, therefore, it is that this spiritual solace, this peace of mind, this mental contentment is more; important than money. Mr. Mani, let me tell you and the House will be surprised, is a great devotee of Shri 'Sai Baba' and many a time when he had some of his troubles, I used to wonder and marvel at the sense of complacency with which he would re-aet to such a situation, because he said: "My 'Sai Baba' will come to my rescue." And lo and behold, every time he has conceded that he has complete faith in that saint. Mysterious are the ways of faith. We are not going to change our views with any of these, but nevertheless they remain with these different faiths, people of different communities who are dedicated to certain high ideals of the human spirit and these are the saints who symbolise the spiritual values. They have faith, maybe, in 'Sai Baba', maybe in any Valiullah, may be in the Gurus of the 'Gurdwaras', or the Rishls and Munis of Dharma. As I said before, let me repeat again that wonderful couplet of Sir Mohammed Iabal:

جشتی نے جس زمین کو اپنا وطن بنایا -نانک نے جس زمیں میں مدت کا گیت کایا - میرا وطن وعی ہے میرا وطن وعی ہے -میرا وطن وعی ہے میرا وطن وعی ہے ا - آار[बिह्ती ने जिस जमी को, अपना बतन बनाया । - नानक न जिस जमी में दहदत का गीत गाया मेरा बतन बही है, मेरा बतन बही है]]

How many leaders would be able to bring about the sense of patriotism among millions as these saints have done? They have brought the Kingdom of Heaven on earth. They are the holiest of the holies. And they have sanctified this motherland with their holiest remains. Therefore, I repeat once against the patriotic song of Sir Mohammed Iqbal:—

سارے جہاں سے اچھا هدوستاں همارا م بلطیق هیں اس کی یہ گلستاں همارا †[सारें जहां से ग्रच्छा हिन्दोस्तां हमारा । हम ब लव्ले हैं इसर्क यह ग्लिस्ता हमारा ।]

^{+[]} Hindi transliteration.

106\$Durgah Khawaja Saheb [RAJYA SABHA] (Amendment) Bill. 19631064

भी ए० एम० तारिकः मजहव नहीं निखाता ...

SHRI N. M. ANWAR: Yes.

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†[मजहब नहीं सिखाता आपस में बैर रखना । हिन्दी ईं हम बतन हैं हिन्दोस्तां हमारा ।]

Mr. Tariq has also spoken and he has as usual brought up the secular character of our Constitution. Naturally the religion of Islam came to spread the cause of peace. The very word 'Islam' means 'peace'. It is these kings who have fought their own brothers in order to preserve their dynasties in the interests of their self-aggrandisement. Are you to murder me because of some crime committed by some king belonging to my community by accident? On the contrary, I pledge my loyalty and faith in these saints. Though I may be an iconoclast, I may not have to lose faith in them. I believe in direct communion with God. Nevertheless I must say; hats off to these great saints. They have brought laurels to their religion and to this their country. They have the greatest achievements to their credit, that is, they fostered human understanding, love, brotherhood and goodwill, and the greatest of all was faith in God, faith in the majesty of God.

Mr. Vice-Chairman, I feel glad that you should have given me this opportunity. The greatest truth which we

*[] Hindi transliteration.

have learnt from all these saints is: "Befriend thy enemy". That is the greatest teaching that we need today. Let us try to understand that as between different men and women we should have to befriend our enemies, and to that extent we have got to con-duet ourselves. That is the greatest secret of success in a democracy. Naturally there cannot b_e a greater accession to our spiritual heritage than what the saints have contributed by their lives and teachings. Let us all be true to their teachings, worthy of their heritage.

1065 Durgah Khawaja Saheb [26 NOV. 1963] (Amendment) Bill, 1963 1066

طرح کا بل لا رہی ہے - اجمیر درگاہ میں جو تھوڑی سی برائی یا تصور رہ گیا ہے اس کو سرکار اس بل کے ذریعہ ختم کرنا چاہتی ہے -میں ایسا - محسوس کرتا ہوں کہ اگر سرکار کو کسی ایسے اسکنڈل کو ختم کرنا ہے خواہ رہ مذہب کے نام پر ہو یا کسی کے نام پر ہو تو سرکار کے پاس پہلے سے ھی بہت سے ادھیکار تھیں - سرکار کی پو س نے کو اب زیادہ توانین کی یا زیادہ اختھارات لیئے کی ضررت نہیں ہے -کو اب زیادہ توانین کی یا زیادہ انور نے اس سلسلہ میں بچی عالمانہ

تقریر کی اور میں یقیدا ایسا متحسوس کردا هون که ان کی تقریر میں بڑی جارہ تھی لھکن میرہ سمجه میں یہ بات نہیں آئی کہ باقی آنویبل معہروں نے ایٹی تقریروں میں باتی جو نڈرانه دے جاتے میں ان کو کیوں نہیں جرم قرار دیا ۔ آپ نے سلا ہوگا کہ نڈرانے هر جگه هرتے هيں - همارے بولا صاحب نے اپنے گھر مہیں ایک مندر بذا ركها هے اور ولا اس نذرانه ديتے هیں وہ نذرانہ کہاں جانا ہے میں نہیں جانتا - اس طرح کے نڈوانے همارے آئریبل مقسقر صاحبان کو منتے ھيں ، ھمارے يہاں جو بوی بترى اتهارتيز هيس وا جاهين نڈرائھ میں خرچ کر لیتی ہیں تو آپ اس نڈرانھ میں کس طرح فرق کرتے ہیں - تو اس طرح مے ایک نڈرانھ جو کہ لاکھوں رویئڈے کا نڈرانھ ہوتا ہے وہ جائز ہے چائے اس کا پیک کونے والا کوئی چیف ملسڈر ہو یا کوئی دوسری انہارتی ان پارر مو - اس طرح مے وہ لوگ آئے نڈرانہ لے کر دیتے ہیں -

एक माननीय सदस्य : उदाहरण दोजिये।

شری عبدالغلی : شری یقنانک اور پرتاپ سلکم کیروں کا نام سن لیجئے - میں عرض کرنا چاہتا موں کہ آپ نڈرانوں اور نڈرانوں میں فرق 'ریں - چاہے وا نڈرانہ کسی نیتا کے ذریعہ ملتا ہو اور وا بیتا چاہے کی یارتی کا او اگر وا نڈرانه جائز ہے تو آپ دوسرے نڈرانوں میں کیوں فرق کرتے ہیں -

THE VICE-CHAIRMAN: (SHRI M. GOVINDA REDDY): The Chief Minister is not a Durgah. We are discussing the Durgah Bill.

شری عبدالغلی : را نذرانه جو چیف منسٹر کے پاس آتا مے را درگاہ نہیں ہے - درگاہ کے اندر جو نذرانه دیا جاتا ہے اور جو باہر نیتاؤں کو دیا جاتا ہے اس میں آپ کو فرق کرنا چاہئے- (Interruption) راہ تو سب ایک ساتھ ہول رہے ہیں جو کہ میری سمجھ میں نہیں آتا -اگر ایک ایک بولے تو میں ان کا جواب دوں - بہرھال مجھ پر ان کے _{lb}67Dur_gah Khawaja Saheb [RAJYA SABHA] {Amendment) Bill, 1968₁₀6 8

وہاں جاتے ہیں ، ملک ہیر کے لوگ [غرى عبدالغنى] اربا وهان آلم هدن، چاھے مسلمان موں ، کهایم کا ٹولی اثر نہیں ہوتا چاہے وہ چاھ ملدو ھون - تو آپ جانتے ھين سب ایک ساتھ ھی کیوں تھ ہوتھی -وہاں جو ملک بہر کے لوگ جاتے وأئس چهرمهن – مهن سرکار سے یہ ا هیں وا نذرانه دیتے هیں تو با نذرانه جالفا چاهتا هون که آیا تذرانه سرف ان کے لئے گذا، کیوں ? اگر وہ لیتے اجمهر کی درگاہ ھی میں ملتا 🕰 اور جو به نذراته دیلے والے هیں وہ *هیں ت*و آس طرح کی فس درکامیں هەن جەل يار نادرانە يەش ك<mark>يا ب</mark>اتا مرف درگة الجنير هي مين جائے هیں اور ک<u>ہیں نہیں جاتے ؟ کیا</u> ہے جو صرف الجدیر ، شریف کی درکاد کے لیے سی آپ اس طرح کا قانون نڈراند کے یہ معلی مہی کہ تھرزا سا کيون لا رهے هيں ! آخر اگر ايک روپیہ پیش کیا جائے یا لاکیوں روپیہ اسملدل کے تو وہ سب جگہ اسملدل پیش کیا جائے - نذرانہ تو آخر ندراند رہے گا - کیرنکہ مہرا یقون ہے ھی ہے - اگر کوئی چار سو پیس ہے نذرانہ لیتا ہے تو آپ کے ہاتھ میں بچب کوئی کسی کو تذرانه دیتا ہے۔ قالون ہے ؛ آپ کے ہاتھ مہں پولیس لچاہے وہ تھوڑا روپیہ دے یا ہزاروں کا ڈنڈا تھے ۔ آپ اِس کو سزا دے ررپہہ دے تو وہ ، وچ سمجھ کو دیتا ^{سكان} عامن - اس مهن كولى جام ہے - کوئی بنی آدسی چاہے وہ فقہر کی بات نہیں ہے ۔ آپ اس بل کے کو تذرانه دیتا هو یا سوقی کو نڈرانه [.] مانتحت اس آدمی کو بھو نڈرانہ دے۔ ديتا هو تو آپ كو پنه هے كه اجمهر -کا یا اس کو ایک هزار رویهه چرمانه درکاہ شریف ایک بڑی درکاہ ہے جہاں کریں گے اور آپ یہ نہیں طے کر پاتے ا ہوے ہوے لوگ جاتے ہیں اور جن ارر تہ آئریبل منبران نے ہے بتلایا ا کی وجہ سے عوام کو ہوا قائدہ ہوتا۔ کہ وہ بچرمانہ کون کرے کا باس **ہے ۔ اِس طرح ہے بڑے بڑے اُنسٹی** جرمانه کے کرنے کا اختمیار کس کو ٹیرشن ہوتے ہیں اور ان کے پیچم هرا - يهرهال مهن يه كهذا چاهتا ایک ہوا گروہ ہوتا ہے - جیسے مثال ھوں ایڈی سرکار ہے کہ وہ بھو بل كي طوري، جمعيته الصوفية - أن كي لائی ہے۔ سوائے اس کے کہ اس سے ا يو نهتا هين ان کو **لاکيون رويه**، کچه لوگون مین تلخی پیدا هوه ندرانه میں ملتا ہے - معھے بھی کسی خاص فرقه یا کسی گروه مهن حضرت لظام الدين مين جانے كا یا کسی ٹھیال کے لوگوں مہو یہ اتفاق ہوا اور طارق صاحب کے ساتھ لحيال ييدا هو كه مرف اجتهر شريف مهن كها تها - شاة تواز مالحب بهي کے لئے یہ بل کیوں لایا جا رہا ہے - -

1069 Durgah Khawaja Saheb [26 NOV 1963] (Amendment) Bill, **1983** 1070

نام پرہ الجاماع ھو۔ وہاں کوئی بغیر ۔ سوچے سنجھے بہراے پن سے کسی کو ۔ کچھ دے دے - - _ _

श्वी की लभद्र य जो (बिहार) हिन्दू रेलिजस ए-डाउ मेंन्ट्स में सब जगह यह है। जितने बड़े-बड़े मंदिर या धार्मिक स्थान है सब के लिये कानून बनाये गये हैं। इस लिये यह जो ग्राप कह रहे हैं कि यह सेक्यूलर नहीं है, यह ठीक नहीं है। यह दरगाह सेन्ट्रल गवर्न-मेंट की है, इस लिये यहां बिल लाया गया है।

شری عبدالغلی : وائس چیر مین صاحب - یاجی جی نے ایسی یا تاکیوں - - -بیت کہوں - - -بیت کہوں - - -بیت کہوں - - -شری عبدالغلی : میں نے کبوں تیمیں کہا کتا یاجی جی غلط بات کیتے ہیں - میں یہ عرض کر رہا تھا کھ هندوستان میں صرف ایک درگ

اجمیر شریف رہ گئی تھی جہاں کے لگے قانون بلانا ہاتی تھا - - -

श्री झीलभद्र याजी : बाकी जगह के लिये बन गये हैं।

شری عبدالغلی : جیسا آپ کیتے میں ویسا نہیں ہے ۔

श्री शीलभद्र याजी : है ।

غری فیدالغلی : را نہوں ہے۔ جو آپ کہتے ھیں -

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Mr. Ghani, there is an Act for the Durgah Khawaja

کنیہ کے میلد کے کررکشیتر کے میلہ کے لگے یا دربار صاچب کے معاللہ مهن اس طرح کی کارزرائی کهون نهیں کی جاتی - میرے خیال میں سرکار نے کوئی خدمت تھیں کی اور سرکار نے برائی روکئے کی کوشی نہیں کی کیرں کہ میں جانتا موں اور آپ سب لوگ جانتے ھیں کہ بہت ہے متبرے ھیں، ابہت سی مسلحد هیں، درکامیں ا*هی*ن جو که زیر<mark>دست</mark>ی فیر مسلم بھائھوں کے قبضہ میں ههر» اگر گستان<mark>ه</mark>ی معاف هوه تو سرکار کے قبضہ میں بھی بھی یا ایسی سبهارن کے قبقہ مہی ھیں جو سرکار کے تحصت جلعی مہی ۔ ان کے بارے مہن سرکار کو خوال کیوں تھیں آیا که ولا ایس طرح کی زیادتی کو حتم کرنے کے بارے میں بل لائے اور ان پر لاکو کرے - همارا ملک جب سیکولر اسٹیٹ ہے تو بالی دیش میں جو اس طرح کے ادارے میں جهان پر أس طرح كا نذراء لها يا ديا جاتا ہے ان کے بارے میں کیوں نہ آپ إس طرح کا قانون بقائهی - مهن الهسا متصبيوس كرتا هون إكر سركار کو اس برائی کو روکدا ہے تو چھسا که دوسرے منہزان نے بھی کہا ھے کہ سرکار کو سیکولر روپ مہر اس پل کو پیش کرنا چاہئے تہا ۔

کسی بھی ایسی جکہ پر جہاں دھرم کے نام پرہ جہاں مذھب کے 767RSD-6. lOjiDurgah Khawaja Saheb [RAJYA SABHA] (Amendment) Bill, 19631072

[Shri M. Govinda Reddy]

Saheb. This is an amendment to that Act. Your suggestion is that on these lines, several other measures may be broufilt forward.

श्री शीलभग्न याजी : ग्राप समझ नहीं रहे हैं।

شری عبدالغلی : یتینا اگر آپ سنجها دیں تو میں سنجینے کی کوشھی کروں کا - میں سنجی تو کلی باتیں سرکار کی نہیں یاتا ہوں جیسے مستر ایس - آر - داس کیوں کے تکوملٹس لے کر آتے ہیں کیوں کے تکوملٹس ان کا کم ہو جاتا اور بریف کیس ان کا کم ہو جاتا ہے -اور اس کے بعد پیر مل جاتا ہے -یہ اب سنجو میں کیسے آئے کہ وا کیسے گم ہوا - کیوں کم ہوا - کم ہونے کے بعد کیا ہوا کون جانے ? اس لئے میں کیتا ہوں کہ مجبے سنجیانے

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Mr. Ghani, please speak on the Bill.

شری میدالغلی : انور بهائی نے کیلیڈی کے مرڈر سے لے کر نہیں معلوم کنٹے اہم مسائل یہاں کیے اور میں بڑے شرق سے ان کو سلتا رہا - اب آپ میری ایک بات نہیں سن رہے ہیں - جو کچھ میں نے کہا وہ کوئی بری بات نہیں تایا -کیا وہ کوئی بری بات نہیں تایا -میں نے صرف یہ کہا کہ کئی باتیں سنچھ سے باہر ہوتی ہیں -

THK VICE-CHAIRMAN (SHRI M. GOVINDA REDDY); That is true but you do not want to do the same thing. Do you?

شری عبدالقلی : میں تبھی کپتا ھوں کہ بعض باتیں سمجھ ہے باھر ھوتی ھیں اور ان کو سنجھلے کی کرشھں بیکار ہوتی ہے جیسا کہ یہ داس صاحب کے ہریف کیس کے غائب ھونے کا معاملہ -

تو میں یہ عرض کر رہا تھا کہ اگر میں آپ کی بات سے اتفاق بھی کر لوں اور میرے بھائی جو بڑے قابل ھیں ان کے بارے میں یہ مان بھی لوں کہ وہ جو کچھ کپتے ھیں وہ تھیک ہے تب بھی یہ کلیر نہیں ہے کہ وہ جرمانہ کرے کا کون اور 1073 Durgah Khawaja Saheb [26 NOV. 1963] (Amendment) Bill, 1963 1074

کس اتهارٹی کو اختیار هرکا که رہ جرمانه کرے – آخر اس بات کو ونضع تو کرنا هی چاهئے –

دوسری بات میں یہ کہنا چاہتا هون که إهن وقت والعی کوئی سهکولز طور ہے ان تمام بادگاروں نے لئے چاہے ولا کسی بزرگ کی هوه اولی ایسی آرگذائزیشن قائم کی جائے جس آرگلائزیھن کے ساملے کسی مذھب کا سرال ته هو اور اس کو اسی طرح آن تمام یادگاروں کو سلبھالفا چاھئے اور ان کا انتظام کرنا چاهلے جهسا که حکم بھائیوں نے اپنے گورودواروں میں کہا ہے ۔ ایک چہوٹی سی قوم ہوتے ہوئے بھی سکو بہائیوں نے آئے گورودوارن میں جو انہیں تذرانہ مل^یا ه اس سے درجلوں کالم بنائے هیں أور قه صرف ولا پوهلے پوهائے کے کالیے هیں بلکہ (نچی**دیرنگ** وغیرہ کے کالم عیں - اس لئے ایسی جتنی آمدنی <u>م</u> خوالا ولا ملدرون ہے ہو، خوالا گورودولوں ہے; خوالا ولا درکاھوں ہے ھو۔ وہ اس سب کو لے کر ایک ما جا ہورہ توم کی بھلائی میں لکائے اور اس میں كوئى أيسا أمتهاز تم ركهم كم يم مسلمان کا بنچه هی: به هادو کا بنچه ہے; یہ سکھ کا بچتہ ہے۔ آج کل یہ یته چلتا هے که مسلمانوں کی قابلهت كاخانه بالكل ختم هو گها ہے۔ یہ کہا جاتا ہے کہ وہ کسی كىپايشن مەن كامياب نېيى ھو

سکتے - خیر وہ مقل کا خانہ ختم هوا ليكن ان كي مصب بهي څتم هرکلی کیوں که ایسی جگه جهان مرف صصت کا تعلق ہے وہاں بھی ان کو بھرتی نہیں کیا جاتا - میں یہ کسی ہے شکوہ لہیں۔ کرنا لیکن یه چاهتا هون که ایسے جنلے بھی لوقاف هين جام وتكسى مذهب سے تعلق رکھتے ہوں۔ اُن سب کے لئے ایک ملاجلا نظام قالم کیا جائے تاکه ایسی تمام چگہوں سے کزوروں نہیں بتكة اربون رويية جو جمع هو اس کو هم مشکل کے وقت کام مہن لا سکیں چاہے چالاا جیسا کرئی (حدق ہو چاھے پاکستان ھو بھاھے کرئی ھو اگر كوئي هم ہے خوامحواہ الجهلے كي كوشش کرے تو اس کے خلاف بھی ھم اس روپھہ کو استعمال میں لا سکیں ۔ تو اس ایکمی کو بلائے وقت; اس قانون کو بلاتے وقت; هم اس بات کو بھی مد نظر رکھیں کہ آیا ہم اس آمدنی ہے کوئی توم کی خدمت کرنے جا رہے۔ ھیں یا نہیں جس ہے کوم کا معیار زیادہ سے زیادہ اونچا ہو اور قوم میں -انٹیگریٹی آئے -

والس بهیرمین صاحب - متجه بعض اوقات کچه خیال آ جاتا هے اور میں آپ ہے کچه کیتا ھوں آپ کی اجازت سے تو وہ کہلے کا مقصد یہ ھوتا ھے کہ سرکار کے کان ان باتوں کی طرف بھی جالیں جو کہ لوگوں

lOj^Durgah Khawaja Saheb [RAJYA SABHA] (Amendment) Bill, 1963 076

[شری عهدالغلی] میں چلتی هیں - میں یہ سمجھتا هوں کہ آج همارا دشمن جو قے وہ پہت هی چوکلا فے اور وہ چھرتی چھوتی باتوں کو اچھالتا فے - سرگار میں بھی گچھ ایسے لوگ ھیں جو یہ سمجھتے ھیں زاھد تلگ نظر نے معجھے کافر جاتا زاھد تلگ نظر نے معجھے کافر جاتا یہ ہوانہ پرس تک میں نے مسلم لیگ کے جوتے کہائے اور میں مہاشہ عبدالغلی اور نہیں معاوم کیا کیا

عبدالعدی اور نہیں معدوم کیا گیا کہلایا لیکن آج حالت یہ ہے - - -

زاہد تلک نظر نے

مجھے کافر چاتا ۔

اور کافر یہ سمجھتا ہے

مسلمان هون میں -

آج پلتجاب میں یہ هو رها هے که عبدالغلی کو کسی طرح پاکستان کے ساتھ جور کر جیل میں بھیجے دیا جائے لھکن مجھے ان بانوں کی کوئی پروالا نہیں ھے - جیل بھیجلے والے یاد رکھیں گه وہ کیشن میں اپنے جرائم پر پردہ نه ڌال سکیں گے - اسل کہکر میں اپنی بات ختم کرتا ہوں -شکریہ -

[श्वी ग्रब्दुल गनी (पंजाब) : वाइस चैयरमैन साहब, मैं इस बिल के लिये अपनी सरकार को बधाई नहीं दे सकता । पहले मैं यह समझा था कि ग्राज जितने जरायम हैं जो ऐसे मौकों पर होते हैं वो सिर्फ एक ग्रजमेर शरीफ की ही दरगाह में होते हैं बाकी सारे हिन्दस्तान में जितनी दरगहें हैं, गरद्वारे हैं, मंदिर हैं चाहे कोई भी मौका हो जहां लाखों की तादाद में लोग इकटठे होते हैं, जैसे इनाहाबाद में कई दफ लाखों की ताबाद में लोग इकटठे होते हैं, इन जगहों पर यह बराई खत्म हो गई होगंं। हमारे देश में जितने जरायम-पेशा लोग हैं जो धर्म के नाम पर मजहब के नाम पर, अपनी गही के नाम पर लोगों से नजराना मांगते हैं या लेते हैं वो सब बन्द हो गये होंगे और सिर्फ अजमेर में ही यह बराई रह गई होगी, जिसकी वजह से सरकार को फिक्र हई ग्रौर वो ग्राज इस तरह का बिल ला रही है। ग्रजमेर दरगाह में जो थोड़ी सी बराई या कसूर रह गया है, उतको सरकार इस बिल के जरिये खत्म करना चाहती है । मैं ऐसा महसूस करता हं कि ग्रगर सरकार को किसी ऐसे स्केन्डल को खत्म करना है ख्वाह वो मजहब के नाम पर हो या किसी के नाम पर हो तो सरकार के पास पहले से ही बहत से अधिकार हैं। सरकार की पुलिस के पास इतने कानून मौजद हैं कि उसको ग्रब ज्यादा क्वानीन की या ज्यादा अख्त्यारात लेने की जरूरत नहीं 吉 1

मेरे महतरम खोनरेवल मेम्बर श्री अनवर ने इस सिलसिले में बडी आलिमाना तकरीर की ग्रौर में यकीनन ऐसा महसुस करत हं कि उनकी तकरीर में बडी जान थी लेकिन मेरी समझ में यह बात नहीं म्राई कि बाकी ग्रोनरेबल सेम्बरों ने ग्रपनी तकरीरों में बाकी जो नजराने किये जाते हैं उनको क्यों नहीं जर्म करार दिया। आपने सना होगा कि नजराने हर जगह होते हैं, हमारे बिरला साहब ने अपने घर में एक मंदिर बना रखा है ग्रीर वो उसे नजराना देते हैं। वो नजराना कहां जाता है मैं नहीं जानता । इस तरह के नजराने हमारे अ,नरेवल मिनिस्टर साह-बान को भी मिलते हैं। हमारे यहां जो बडी-बडी अथारिटीज हैं वो जितना चाहें नज-राने में खर्च कर लेती हैं। तो आप इस मज-

^{†[]} Hindi transliteration.

1077 Durgah Khawaja Saheb [26 NOV. 1963] (Amendment) Bill, 1963 1078

राने में किस तरह फर्क करते हैं। तो इस वरह से नजराना जो कि लाखों क्यथे का नजराना होता है वो जायज है चाहे इसक, पेश करने बाला कोई चीफ मिनिस्टर हो या कोई दूसरी अयारिटी इन पार हो इस तरह से वो लोग आगे नजराना लेकर देते हैं।

एत ना नीय सहराः उदाहरण दीजिये ।

शौ प्रब्दुल गती : श्री पटनायक और पताप सिंह कैर का नाम सुन लीजिये । मैं भर्ज करना चाहता हूं कि श्राप नजरानों और नजरा तों में फर्क करें । चाहे वो नजराना किसी नेता के जरिये मिलता हो और वो नेता चाहे किसी पार्टी का हो ग्रगर वो नजराना जायज है तो ग्राप दूसरे नजरा तों में क्यों फर्क करते हैं ।

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) : The Chief Minister is not a Durgah. We are discussing the Durgah Bill.

श्री अब्दुल गती : वो जराता जो चीफ मिनिस्टर के पास झाता है वो दरगाह नहीं हैं। दरगाह के प्रन्दर जो नजर ना दिया जाता है ग्रीर जो बाहर नेताओं को दिया जाता है, उत्रों पात्र को कर्क करना चाहिये। (Interruption) वो तो सब एक साय बोल रहे हैं जो कि मेरो समझ में नहीं झाता ।, धगर एक एक बोलें तो मैं उनका जवाब दूं। बहरहाल मुझ पर उन के कहने का कोई असर नहीं होता चाहे वो सब एक साथ ही क्यों न बोलें । वाइस वैयरमैन साहब, में सर-कार से यह जानना चाहता हं कि आया नज-राना सिर्फ अजमेर के दरगाह ही में मिलता है और जो यह नजराना देने वाले हैं वो सिर्फ दरगाह ग्रजमर ही में जाते हैं ग्रीर कहीं नहीं जाते । क्या नजराने के यह मायने हैं कि बोड़ा सा रूपया पेश किया जाय या लाखों रूपया

पेश किया जाय। नजराना तो झाखिर नजराना रहेगा । क्योंकि मेरा यकीन है कि जब कोई किसी को नजराना देता है चाहे वह थोडा रुपया देया हजारों रूपया दे, तो वो सोच समझ कर देता है। कोई भी आदमी चाहे वो फकीर को नजराना देता हो या सुफी को नजराना देता हो । तो आपको पता है कि अजमेर दरगाह शरीफ एक बड़ी दरगाह है जहां बड़े बड़े लोग जाते हैं ग्रौर जिनकी वजह से अवाम को बड़ा फायदा होता है । इस तरह से बड़े बड़े इंस्टोट्यू गन होते हैं और उनके पेंडे एक बडा गिरीह होता है जैसे मिसाल के तौर पर जमैबतूल सुफिया । उनके जो नेता हैं उनको लाखों रूपया नजराने में भिलता है। मुझे भी हजरत निजामुद्दीन में जाने का इतफ क हन्ना और तारिक सा व के साथ में गया था। शाह नवाज, साहब भी वहां जाते हैं। मुल्क भर के लोग वहां ग्राते हैं, चाहे मुसलमान हों, चाहे हिन्दू हों, तो आप जानते हैं वहां जो मुल्क भर के लोग वहां जाते हैं वो नजराना देते हैं तो वो नजराना उनके लिये ग्ताह क्यों? अगर बो लेते हैं तो इस तरह की दस दरगाहें हैं जहां पर नजराना पेश किया जाता है तो सिर्फ अजमेर शरीफ क दरगाह के लिये ही म्राप इस तरह का क-तून क्यों ला रहे हैं। ग्राखिर ग्रगर एक स्केण्डल है तो वो सब जग ; स्तेण्डल हो है । अगर कोई चार सी बासी से नजराना लेता है तो आपके हांब में का [त है, ग्रापके हाथ में पुलिस का इंडा है आप उसको सजा दे सकते हैं, उसमें कोई जनें को बात नहीं है। ग्राप इस बिल के मातहत उस ग्रादमी को जो नजराना देगा उसको एक हजार रूखा जर्नाना करेंगे और आप यह नहीं तय कर पाते ग्रौर न ग्रोनरेबन मेम्बरान ने ही बतलाया कि वो जुनीना कौन करेगा, उस जुर्नाना के करने का ग्रडत्यार किस को होगा। बहरहाल मैं यह कहना चाहता हं ग्रपनी सरकार से कि वो जो बिज लाई है सिवाय इसके कि इससे कुछ लोगों में तलखी गैदा हो किसी खास फिरका या

lOjyDurgah Khawaja Saheb [RAJYA SABHA] (Amendment) Bill, 1963io80

श्री ग्रब्दूल गनीं

गिरोह में या किसी ख्याल के लोगों में यह ख्याल पैदा हो कि सिर्फ अजमेर शरीफ के लिये यह बिल क्यों लाया जा रहा है, कूम्भ के मेले के, कुरूक्षेत के मेले के लिये या दरबार साहब के मामले में इस तरह की कार्यवाही क्यों नहीं की जाती । मेरे ख्याल में सरकार ने कोई खिदमत नहीं की ग्रौर सरकार ने बराई रोकने की कोशिश नहीं की क्योंकि मैं जानता हं ग्रौर ग्राप सब लोग जानते हैं कि बहुत से मकबरे हैं और बहुत सी मसजिद हैं, दरगाहें हैं, जो कि जबरदस्ती गैरमुस्लिम भाइयों के कब्जे में हैं ग्रगर गुस्ताखी मुझाफ हो तो सरकार के कब्जे में भी है, या ऐसी सभाम्रों के कब्ज में हैं जो सरकार के तहत चलती हैं। उनके बारे में सरकार को ख्याल क्यों नहीं ग्राया कि वो इस तरह की ज्यादती को खत्म करने के बारे में बिल लाये ग्रीर उन पर लाग करे। हमारा मल्क जब सेक्यलर स्टेट है तो बाकी देश में जो इस तरह के इदारे हैं जहां पर इस तरह का नजराना लिया या दिया जाता है, उनके बारे में क्यों न ग्राप इस तरह का कानून बनायें । मैं ऐसा महसूस करता हं ग्रगर सरकार को इस बुराई को रोकना है, जैसा कि दूसरे मेम्बरान ने भी कहा है कि सरकार को सेक्युलर रूप में इस बिल को पेश करना चाहिये था। किसी भी ऐसी जगह पर जहां धर्म के नाम पर, जहां मजहब के नाम पर इजतमा हो वहां कोई बगैर सोचे समझे भोलेपन से किसी को कुछ देदे. . .

श्वी शीवभद्व याजी : हिन्दू रिलेजस एन्डाउमेंट्स ऐक्ट्स में सब जगह यह है। जितने बड़े बड़े मंदिर या धार्मिक स्थान हैं सब के लिये कानून बनाये गये हैं। इस लिये यह जो ग्राप कह रहे हैं कि यह सेक्यलर नहीं है, यह ठीक नहीं है। यह दरगाह सेंट्रल गवर्नमेंट की है, इसलिये यहां यह बिल लाया गया है। श्री ग्रब्बुल गनी : वाइस चैयरमेन साहब, याजी जी ने ऐसी बात कही ...

श्वी शीलभड़ याजी : मैंने सही बात कही है ।

श्री झब्बुल गनी : मैंने कभी नहीं कहा कि याजी जी गलत बात कहते हैं। मैं यह झर्ज कर रहा था कि हिन्दुस्तान में सिर्फ एक दर-गाह झजमेर शरीफ रह गई थी जहां के लिये कानून बनाना बाकी था ...

श्री शीलभद्र याजी : बाकी जगह के लिये बन गये हैं।

श्री **सम्बुल गनी** : जैसा ग्राप कहते हैं वैसा नहीं है ।

श्री ज्ञीलभद्र याजी : है ।

श्वी झब्बुल गनीः वो नहीं है जो आप कहते हैं।

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Mr. Ghani, there is an Act for the Durgah Khawaja Saheb. This is an amendment to that Act. Your suggestion is that on these lines, several other measures may be brought forward.

श्री झक्दुल गनी : मैं जानता हूं कि ऐक्ट है लेकिन इस ऐक्ट में कह क्या रहे हैं। झाप कह रहे हैं कि दरगाह शरीफ का नजराना किसी झादमी को न मिले ग्रीर जितने बड़े मुजदहदीन या सूफी वहां जाते हैं वो अगर किसी से नजराना लें तो उनको पकड़ कर मंदर कर दिया जाये। तो ग्राप वात ऐसी कहते हैं जो मेरे दिमाग में नहीं घुसती है। इसलिये मुझे म्रपना पाइंट ग्राफ ब्यू सरकार के सामने रखना है ग्रीर याजी का नहीं रखना है।

श्री शीलभद्र यात्री : ग्राप समझ नहीं रहे हैं ।

1081 Durgah Khawaja Saheb [26 NOV. 1963] (Amendment) Bill, 1968 1082

श्वी ग्रब्बुल रानी : यकीनन अपर आप समझा दें तो मैं समझने की कोशिश करूंगा । मैं समझ तो कई बातें सरकार की नहीं पाता हूं । जैसे मिस्टर एस॰ ग्रार॰ दास कैरो के डाकुमेंट लेकर आते हैं और बोफ केस उनका गुम हो जाता है और उसके बाद फिर मिल जाता है । यह अब समझ में कैसे आये कि वो कैसे गुम हुआ, क्यां गुम हुआ गुम होने के बाद क्या हुआ, कीन जाने । इसलिये मैं कहता हूं कि मुझे समझाने की कोशिश मत कीजिये, मैं खूब समझता हूं । ऐसा नहीं है कि मैं समझता ही नहीं ।

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Mr. Ghani, please speak on the Bill.

श्वी ग्रस्नुल ग़नी : ग्रनवर भाई ने कैनेडी के मरडर से लेकर नहीं मालूम कितने अहम मसायल यहां कहें त्रौर मैं बड़े शौक से उनको सुनता रहा । ग्रब ग्राप मेरी ऐक बात नहीं सुन रहे हैं ।जो कुछ मने कहा वो कुछ बुरी बात नहीं है । मैंने किसी पर इल्जाम नहीं लगाया । मैंने सिर्फ यह कहा कि कई बातें समझ से बाहर होती हैं ।

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) : That is true but you do not want to do the same thing. Do you?

श्री ग्रब्दल गनी : मैं तभी कहता हूं कि बाज बातें समझ से बाहर होती हैं और उनको समझने की कोशिश बेकार होती है । जैसा कि यह दास साहब के ब्रोक केस के गायब होने का मामला ।

तो मैं यह अर्ज कर रहा था कि अगर मैं आपकी बात से इत्तिफाक भी कर लूं और मेरे भाई जो बड़े काबिल हैं उनके बारे में यह मान भ लूं कि वो जो कुछ कहते हैं वो ठीक है तब भी यह क्लियर नहीं है कि वो जुर्माना करेगा, कौन और किस अथारिटी को अख्त्यार होगा कि वो जुर्माना करे । आखिर इस बात को बाजा तो करना ही चाहिये ।

दूसरी बात मैं यह कहना चाहता हं कि इस वक्त वाकई कोई सेक्यलर तर्ज से इन तभाम यादगारों के लिये, चाहे वो किसी बुजुर्ग की हों, कोई ऐसी स्रोर्गेनाइजेशन कायम की जाये जिस आगेंनाइजेशन के सामने किसी मजहब का सवाल न हो ग्रौर इसको इसी तरह इन तमाम यादगारों को सम्बालना चाहिये स्रौर उनका इंतजाम करना चाहिये जैसा कि सिक्ख भाईयों ने अपने गुरूकारों में किया है। एक छोटी सी कौम होते हुए भी सिक्ख भाईयों ने ग्रपने गुरुद्वारों में जो उन्हें नजराना मिलता है उससे दर्जनों कालेज बनाये हैं ग्रौर न सिर्फ वो पढ़ने पढ़ाने के कालेज हैं बल्कि इंजिनियरिंग वगैरह के कालेज हैं। इसलिये ऐसी जितनी आमदनी है, ख्वाह वो मंदिरों से हो, ख्वाह वो गुरूद्वारों से हो ख्वाह वो दरगाहों से ही, उस सब को लेकर एक मिलाजुला बोर्ड कौम की भलाई में लगाये और उतमें कोई ऐसा इंतियाज न रक्खे कि यह मुसलमान का बच्चा है, यह हिन्दू का बच्चा है या यह सिक्ख का बच्चा है। आजकल यह पता चलता है कि मुसलमानों की काबलियत का खाना बिल्कूल खुत्म हो गया है। यह कहा जाता है कि वो किसी कम्पीटिशन में कामयाब नहीं हो सकते । खैर वो अक्ल का खाना खत्म हंग्रा लेकिन उनकी सेहत भी खत्म हो गई क्योंकि ऐसी जगह जहां सिर्फ सेहत का ताल्लुक है वहां भी उनको भर्ती नहीं किया जाता । मैं यह किसी से शिकवा नहीं करता लेकिन यह चाहता हूं कि ऐसे जितने भी श्रौकाफ हैं, चाहे वो किसी मजहब से ताल्लुक रखते हों, उन सब के लिये एक मिलाजला निजाम कायम किया जाये ताकि ऐसी तमाम जगहों से करोडों नहीं बल्कि ग्ररबों रुपया जो जमा हो उसको हम मुश्किल के वक्त काम में ला सकें । चाहे चायना जैसा कोई अहमक हो. चाह पाकिस्तान हो, चाहे कोई हो, अगर कोई हमसे खामख्वाह उलझने की कोशिश करे तो उसके खिलाफ भी हम इस रूपये को इस्तेमाल में ला सकें। तो इस एक्ट को बनाते बक्त, इस

1083 Durgah Khaioajo. Saheb [RAJYA SABHA] (Amendment) Bill, 19631084

कानून को बनाते वक्त, हम इस बात को भी महे-नजर रक्खें कि ब्राया हम इस ब्रामदनी से कोई कौम की खिदमत करने जा रहे हैं या नहीं जिससे कौम का मियार ज्यादा से ज्यादा ऊंचा हो ब्रौर कौम में इंटेग्रीटी याये ।

वाइस चैयरमैन साहब, मुझे बाज श्रीकात कुछ ख्याल ग्रा जाता है और मैं आपसे कुछ कहता हूं, आपकी इजाजत से, तो वो कहने का मकसद यह होता है कि सरकार के कान उन बातों की तरफ भी जायें जो कि लोगों में चलती हैं। मैं यह समझता हूं कि ग्राज हमारा दुश्मन जो है वो बहुत ही चौकन्ना है और वो छोटी छोटी बातों को उछालता है। सरकार में भी कुछ ऐसे लोग हैं जो यह समझते हैं।

जाहिदे तंग नजर ने मुझे काफ़िर जाना ।

सोलह वर्ष तक मैंने मुस्लिम लीग के जूते खाये ग्रौर मैं महाशय श्रब्दुल ग़नी ग्रौर नहीं मालूम क्या क्या कहलाया लेकिन आज हालत यह है----

जाहिदे तंग नजर ने मुझे काफिर जाना श्रीर काफ़िर यह समझता है मुसलमान हूं मैं।

आज पंजाब में यह हो रहा है कि प्रब्दुल ग़नी को किसी तरह पाकिस्तान के साथ जोड़कर जेल में भेज दिया जाये लेकिन मुझे इन बातों की कोई परवाह नहीं है। जेल भेजने वाले य.द रक्खें कि वो कमीशन में अपने जुरायम पर पर्दा न डाल सर्केंगे। इतना कह कर मैं अपनी बात खरम करता हं। शुक्रिया।]

SHRI ABID ALI (Maharashtra): Mr. Vice-Chairman, while supporting the amending Bill, I submit that it is necessary, it is the call of the times, that the Government's action—it is secular—in such matters also should be secular in a fullfledged manner. Whenever such propositions come up, they should be made universally applicable to all the places of all the religions, where *nazrana* or offerings are made or received. I heartily support the suggestions made by the previous speakers that it **was** not necessary to single out Ajmer Khawaja Saheb for this purpose. I have said that I am supporting the Bill, I am supporting the principle, I am supporting the amendment but the suggestion is that it should be made universally applicable to all the places of religious worship or mutts or durgahs.

SHRI K. SANTHANAM (Madras): May I draw the attention of the hon. Member that in Madras, all the Hindu temples are governed by an Act which regulates their affairs more strictly than this Bill? (*Interruption*).

SHRI ABID ALI. It is true, and I am aware that in most of the States there are Acts under which these places are administrated. But again, I submit that there are several other places to which no Act has been made applicable.

श्री झीलभद्र याजी: कहां ऐसा है, मिसाल दीजिये ।

श्री ग्राबिद ग्रली : बश्बई में है, मै जानता हूं In Bombay also there is . . .

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) j There are many outside its scope.

SHRI ABID ALI: There are several which are not covered still. Therefore my submission is that they should be covered. In Bombay, we have g>t an Act which is applicable to the charitable institutions of all religions of Muslims, Hindus, Parsis, everybody; no exception has been made there. So far as I am concerned, I want that religion should be a personal affair and it should be confined to the houses, or places of worship. (Interruptions). But it should not be exhibited in public as it is the case in Turkey; there no religious procession can be brought out in the streets: No religious ceremony can be performed in a public place. It may be in any house or in any religious place bounded by walls, not in public places or public streets.

I wish that gradually the same situation should develop in this country as well.

SHRI LOKANATH MISRA (Orissa): But that is what is happening in 'Russia and we are objecting to it.

SHRI ABID ALI: Leave Russia alone. Fortunately, the Communists are absent now. Otherwise they would be . . .

SHRI LOKANATH MISRA: Secular State does not envisage that religious functions should be controlled by the State.

SHRI ABID ALI: What is the religion? My friend seems to be entirely aware of the position in Russia. There, religion as such is not permitted to exist. The church which was in

Leningrad (Interruptions).... I want religion to exist but I want . .

SHRI SHEEL BHADRA YAJEE: Mosques are there.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Yes, that is true. Church is not abolished; church is there; worship is there.

SHRI LOKANATH MISRA: How can you prevent somebody from going in a pnression? Religious processions can never . . .

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) J That is his view. You go on, Mr. Abid Ali.

SHRI ABID ALI: I was submitting that in Russia churches which were used for the purpose of religion have now been converted into anti-religious propaganda centres. (*Interruptions*).

SHRI A. M. TARIQ: No, who told you? It is not a fact. I have also been to Russia in recent times, and from what I have seen, some mosques are in a better condition there than in India. I have seen the tomb of the prophet's cousin, Hazarate Abbas. 1 have seen the tomb of Bahauddin Ganjbaksh. I have seen Timur's famous mosque. I have prayed in Samarqand there under the leadership of Mufti Zia-ud-din. There were thousands of Muslims at the time. My friend, the famous poet Shri Dinkar, was there, who is a Member of this House. I took him with me

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): That will do, Mr. Tariq.

SHRI A. M. TARIQ: Recently, the president of Jamiat-ul-Ulema was there and when he came back, he also mentioned about these things. Mr. Vice-Chairman, I am not here on behalf of Russia, but we should not say something which is not correct.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) : Yes, you are right. There are churches and mosques in Russia. You go on, Mr. Abid Ali.

SHRI ABID ALI: What my friend has just asserted (Interruptions) is based on his information-he has moved about. But I also have moved about sufficiently in Russia. I know there is a mosque in Russia and that people go there for Juma prayers. I was there myself. But I know what is the condition of the locality where the mosque is situated and of the persons who take care of the mosque and of the persons who go to the mosque. They have kept some places to make a show. In Moscow they could not do the tricks which they have done in other places because, in Moscow, there are the embassies of Islamic countries, and they have to show to the world that Islam does exist and is allowed to exist in Russia. (Interruptions.)

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): It does not matter. You go on.

SHRI SHEEL BHADRA YAJEE: We are not discuccing Moscow.

1087 Durgah Khawaja Saheb [RAJYA SABHA] (Amendment) Bill, 19631088

SHRI ABID ALI: But as the matter has come up . . .

SHRI A. M. TARIQ: It is not a fact.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) ; That is his view. He admits that . . .

SHRI ABID ALI: I do not	know
how the hon. Member is so	much
enthusiastic to misrepresent	facts.
(Interruptions).	

SHRI A. M. TARIQ: Just one second, Sir. On a point of information; for the information of the hon. Member who happened to be once a Deputy Minister of this great country I must tell him that it is not only in Moscow but also in Bukhara, thousands of miles away, in the desert, so to say, of Bukhara, there is a mosque; also in Samarkhand, thousands of miles away, there is the famous mosque of Khwaja Khazar and Chashmi-Ayub, and I saw in the library thousands of Qurans, especially one from Kashmir also written in gold which was a hundred years ago. (Interruptions).

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) : He may not have seen all those objects but he has admitted that there is a mosque in Moscow; he admits that there is a mosque there. Now we need not enter into that controversy. Go on, Mr. Abid Ali.

SHRI ABID ALI: That i* true; I do not say that there are no mosques in Russia. Had he been to the mosque in Leningrad and seen how it was functioning? Was there not a big lock on it?

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) : Mr. Abid Ali ,please do not enter into that controversy. You are not on strong ground, I am affraid. Do not enter into that controversy. (*Interruptions*).

SHRI SYED AHMAD (Madhya Pradesh); This is all absolutely irrelevant,

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Order order.

SHRI SHEEL BHADRA YAJEE: He should discuss Durgah Bill.

SHRI ABID ALI: So, Sir, coming to nazarana it was unfortunate that in some of the important places of other countries, of Iraq and Iran, where pilgrims in large numbers were going-even to Mecca Sheriff-they were harassed and large amounts were extracted from them under one pretext or the other. But some orders passed by the Governments of these countries, Saudi Arabia, Iraq and Iran have made it impossible for anyone there to ask for money, and there is no question of offering; my friend from the Punjab was objecting to the stoppage of nazarana. It is not proposed to stop nazarana. Anyone wanting to offer any amount for the Durgah, any devotee like that can offer it, can put it in the box and there is a regular committee for Ajmer Durgah Sheriff also to regularise it; the amount is used. What is suggested by the proposed amendment is that no individual can give to any person there, and extracting money should not be permitted. It is the intention that people going there from different parts not only of India but of other countries also should give, should put their nazarana in the box for being utilised properly. I was submitting that in Iraq and Iran also, the Governments there have regularised these matters. Recently I visited the shrines in those countries, and at one place I felt that I should make an iffering to a person there who was very much helpful to me and kind. But he refused to accept it in spite of my attempts. I offered it when we came out, when we were outside the precincts of the Mazar Sheriff. I tried to make him accept it for his children. But he said that it was impossible for him and added, "I will never touch it"-not that there was anybody seeing him. He said, "It is bad; we have been asked not to take

money and I will not touch it." And he did not tak_e anything. So I wish that that atmosphere should prevail in this country also, and the steps which the Government propose to take should be successful to that extent. For the *saijadanashin* under the Act of 1955, Rs, 200 per month are mentioned. Looking to the changes that have taken place during this intervening period I feel that Rs. 200 is very small now and steps should be taken to increase the amount.

Khadims who have been prohibited from taking Nazrana have got their own legitimate needs. Arrangements will have to be made to meet these needs of the Khadims and their families for maintenance and the like. For this purpose, ,T am sure, the Government is thinking of making appropriate arrangement.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFARS (SHRI R. M. HAJARNAVIS): May ,1 explain? The present arrangement itself provides that if a certain sum of money is offered without denoting the purpose of the offering, then it goes to the Durgah. But it is possible that any one who makes an offering of Nazrana says that this is for the services rendered by Khadims, that is permitted. What is not permitted is accepting money in offering as Nazrana on behalf of the Durgah and then diverting it for personal use. With that, I believe, the hon. Member will have no dispute or controversy.

SHRI ABID ALI: What I was submitting was that in case the income of Khadims is reduced because of the proposed amendment, then appropriate arrangement may be made to compensate them accordingly.

With regard to the suggestion made by my friend from Madras, Mr. Anwar, that the Government should take possession of all the shrines of all religions, my submission is that there is much more to be done by the Government with regard to other matters. Let them take care of those obligations first. After having accomplished their programme of attainment of socialism through prosperity, these things can be thought of, not at present.

About the criticism of the hon. Member from Punjab, I may submit that it is not proper to have Kairon-phobia always particularly when he is not present in this House. Secondly, always there is the other side as well. Now a regular enquiry is being conducted. Let them make out a case that there is some misbehaviour and things will take care of themselves.

As far a_s Nazrana is concerned, I may submit to the friends concerned that since they are themselves sitting in glass houses, it is better not to throw stones at others. Thank you, Sir.

SHRI NAFISUL HASAN (Uttar Pradesh): Mr. Vice-Chairman, Sir, I rise to give my whole-hearted support to the motion moved by the hon. Minister. I am afraid the speeches which I have heard, most of them were beyond the scope of the present amending Bill. What is the present amending Bill about? It only provides that if persons who are not entitled to get offerings/Nazrana, try to get it, they will be guilty of offence. I may inform the House that the parent Act of 1955 was passed after a high-powered committee presided over by Mr. Justice Ghulam Hasan had gone into the affairs of the shrine of Ajmer. And as far as Nazars are concerned, they have dealt with this question on page 101 of the report. The report savs:-

"Nazars, whether cash or kind, made at the Durgah, either inside the dome or at any other place within the precincts of the Durgah, shall be the exclusive property of the Dargah without any right of cosharership in the Khadims or in any other person. Nazars and contributions for specific charities shall be collected in boxes to be

logiDurgah Khawaja Saheb [RAJYA SABHA] (Amendment) Bill, 1963.092

kept by the manager under the orders of the high-powered committee at appropriate places appointee by it and no person, whether Khadim or any other, shall ask for, or receive, any nazar, in cash or kina, from any visitor within the precincts of the Dargah. Contraven-. tion of this rule shall be an offence rendering the offender liable to ejectment from the Dargah premises and a fine not exceeding Hs>. 200."

Now, Sir, it seems that although most of the recommendations of the Committee were incorporated in the Act, it so happened that this recommendation "that such an act should be declared an offence", by oversight, could not be incorporated in the Act itself, and that omission is being made up by this amending Bill.

Sir, something has been said about these Nazars. My friend, Mr. Anwar, has described them as extortions and has used sufficiently strong language about them. Originally, there was mismanagement and there were party feelings in the affairs of the Durgah mostly because of these Nazars and offerings as to who should share them. This Committee went into the question. I will read out from the report of the Committee as to what they said so that in future there should be no quarrel about it. They said: —

"The manager shall open the box kept inside the dome for nazars on a fixed day in the week and shall allocate the contents thereof to the objects specified below:—"

Now the element of extortion goes away when nobody is allowed to canvass for Nazars. They are to be placed inside a box and only those who warn to put Nazar for the use of the poor will do so.

About the object it says:----

"(i) He shall spend one-sixth of the naaar for the education of $% \left(f_{i},f_{i}$

descendants of Khawaja Saheb and onesixth for the support and maintenance of the orphans, widows and the needy and indigent amongst those descendants.

(ii) He shall spend one-sixth of the nazar for the education of the deserving khadims and one-six for the support and maintenance of the orphans, widows and the needy and indigent members of the khadim community."

Originally, these Nazars used to be shared by khadims and *Sajjadana-shins* and some others. Now the Committee has recommended that they should be spent for the good of the community, It says:

"A list of members referred to in (i) and (ii) shall be prepared by the manager from time to time in consultation with the *Sajjadanashin* and the accredited bodies of the khadims. The high-powered committee shall have the power to revise the list.

(iii) He shall distribute the remaining onethird among the members of the Haft Chowki as remuneration for their services in guarding the Mazar Sharif, its adjoining places and its moveable properties."

So it will appear that the Nazars and the offerings are to be spent for good purposes and no extortion should be there. I feel, however, that the present amendment is not sufficient because there is another aspect of the question. By this amendment we are going to declare the taking of these Nazars or offerings by a person who is not a servant of the Mazar, or who is not a Nazim, to be offence. But it is also possible that the servants of the Mazars the Nazars and others may b_e obstructed in getting these Nazars.

For that purpose I have given notice of an amendment the object of which is that these persons who are serving the Mazar should for the purpose of 1093 ^{Dur}£^{ta}'i Khawaja Saheb [26 NOV. 1963] (Amendmtnt) Bill, 1963 1094

the I.P.C. be deemed to be public servants so that nobody should interfere with these people, knowing that if he interferes with the work and the performance of the duties under the Act, he will be liable to be considered to be interfering with a public servant in the performance of his duties. At the appropriate time I will move that amendment. I had given notice of the amendment and I have modified it a bit and I will move it in the modified form.

With these words, I give my support to this motion.

[THE DEPUTY CHAIRMAN in the Chair]

شدى پردارى لال كويل وطالب
(اتر پردیمی) : مهردیه - یه ایک
سادہ بل ہے جو اس مدن کے سامنے
ہے جس پر کہ کوئی زیادہ بحث
کرلے کی ضرورت نہیں اور نہ وہ کسی
کلٹرو،سی کے قابل ہے - یہ ٹھیک ہے
که هماوے پریاں سیکر وزم ہے، هماری
سرار سیکولر ہے اور مذہبی معاملات
میں دھارمک باتوں میں سرکاو کو
دخل نہیں دینا چاہئے مگر اگر
مذہب کے نام پر یا دعوم کے نام پر
کوئی فیر مذہبی اور مخرب اخلاق
باتھی ہوں یا سوسائٹی کے اندر کوئی اتحا
براتیان پیدا هوئی هون یا آن باتون سے سوسائٹی پر کچھ برا اثر ہوتا هو
سے سوساندی پر فتیتھ ہزا اور پری ھو تو سرکار کام ایک ویلفیر سرکار کام کیوں
که هداری ویلفیر استیحت هے، فرض
هوتا ہے کہ وہ غیر مذہبی بانوں اور
متغرب اخلاق کاموں کو روکے - یہ
درگاه بېت مشېور درگاه هے -
مادوستان کے کونے کونے سے یہاں پر
لوگ آتے ھیں اور اس میں ھلدو

یہی شامل ہیں، دوسرے مذاعب کے لوگ شامل هين - جن کو فيته هے اس درگاہ پر وہ آتے ھیں اور نذر دیتے ھیں۔ اس درگاہ کی ہوی بہاری اهمیت هے اور اس طرح کی اور بہت سې درگاهين هين جهان پر لوگ جاتے ھیں اور نڈر دیتے ھیں - اور ھندوں کے تیرتھ استھان بھی ھیں، بزے ہوے مندر میں جہاں یہ نذریں چوهائى جاتى ھيں، بھينت چوھائى جانی ہیں ۔ ابھی ایک صاحب نے کہا جہاں تک ہندوں کے ملدوں اور تهرته استهانوں کا تعلق ہے ان میں کرئی پابادی نہیں ہے - اصولا میں اس بل کی حمایت کروں کا اس لئے کہ جو بڑے بڑے ملدر میں ان کے بارے میں بھی ہمیں سوچنا ہے -ابھی حال ھی میں اس سدن میں اور استیلہوں میں بھی ایسے بل پاس ہوئے ہیں، ایسی سرکاری کمیٹیاں مهلهجديلت كبيتم بنی هیں وفهرة ـ الأيه ليدار ثاتم تهمهل کے لئے سركارى كىپىلى إ ا بلى ، ميلجملت کرنے کے لئے جتل ساوتھ کے اور بهی ہوے مندر ھیں ان میں بھی کی طرف ہے کمیڈی بلی ہے - سرکار دخل دیتی ہے تاکہ پیسہ ناجائز طور پر استعمال نه هو اور خود غرض لوگوں کے ماتھ میں نہ جائے اور وہ اس سے ناجائز فائدہ نه اتھائیں - تو اصولاً میں اس بل کی حمایت کرتا هوں که ایسا هوتا چاهئے اور چونکم یه درگاه بهت مشهور درگاه هے هزاروں

<u>\095Durgah</u> Khaiuaja Saheb [RAJYA SABHA] (Amendment) Bill, 1963i096

هو - اس میں کسی کو کچھ کہتے [شری پیارے لال کریل دوطالب،] کی نعداد میں لوگ وہاں جاتے یا اعتراض کی گذشادہی نہیں ہے -ہ**یں اور کافی پیسہ آتا ہے ای لئے** یہت سے لوگ مڈھب کے نام یرہ اور بھی ایسا کرنا ضروری ہے ۔ یہ دھرم کے تار پرہ غریب لوگوں سے صحیم ہے کہ بہت ۔ ایسے ملدر کیوں که سمجهدار آدمی، یوها لکها جهان روپیه آتا هے ان کا مینجمینت آدمی تو بہت کم آن درگاہوں پر نہ سرکار کے ہاتھ میں کے نہ پیلک جاتا ہے اور جاتا ہے تو اچھی طرح ہاتھ میں بلکہ وہاں کے پنجاری یا ے جانتا ہے اسے کیا کرنا چاہئے جن لوگوں نے مقدر کو بقایا ہے وہ روپيه جو ولا نذر کرتا هي ولا پراپر ھی پیسے کو خرچ کرتے ھیں مڈلاء آدمی کو دیتا ہے، ناظم کو دیتا ہے، یہ برلا ٿيمپل لے ليجگے - هزاروں روبيه یا ستجادہ نشہن کو دیتا ہے ۔ مگر ماهوار أتا هے ليكن يه روپهه كس طرح بوی بہاری تعداد ان لوگوں کی ہے سے خرچے ہوتا ہے اور آیا۔ سرکار کی جو دیہاتوں سے آتے ہیں، پڑھے لکھے طرف سے اس روپیہ پر پابندی ہے یا نېھى ھھى - كوئى بھى أدمى ساملے سرکار کی طرف سے کسی قسم کی آگیا جس نے چوغہ پہن رکھا ہے یا روک ہے کہ 8 جائز طور پر خرچ ہو ایسا کهوا پہن رکھا ہے جس سے تو معجه معليم نهين في مگر معجه معلو ہوتا ہو کہ مہاتیا ہے ، صوفی جهان تک معلوم هے کوئی ایسی ہے، تو اس کو پیسہ دیدیتے ہیں -ن**میٹ**ی نہیں **ہے** ۔ اور اس قسم کے پیسه اکلها کر کے تا جائز طور پو بہت سے مذدر ہیں، بہمت سی خرج کرتے هیں اور جہاں پیسه جانا درگاهیی بهی هیی جهان پر جر ررپیه چاهئے وہاں نہیں جاتا اور جس وهان أتا هے اس کا جائز استعمال بات ہر[خرچ ہونا چاہئے وہ نہیں نهیں هوتا مگر یه بهت مشهور درگا ہوتا - اس چین کو روکنے کے لئے اس <u>ہ</u> اور یہ سب لوگ اچھی طرح سے یل میں ایملڈسیدے ہوا ہے - بل تو جانتے میں کہ یہاں پر کافی روپیہ موجود ہے ہے - کوئی نڈی بات نہیں آتا ہے اور اس کا جائز استعمال ہونا م - ذرا سا ايم**ن**دَميدت هوا ه كه چاهدے اور بہت سے ایسے مندر بھی ایسے ان اتھارائزڈ پرسڈس اس روپیه کو هين جهان پر روپيد آتا هے ولا تو نه لے پائیں اور وہ روپیہ جس کام پر همار*ا آپ کا قرض هے، سرکار کا بھی* أنا چاهئے - جس بات پر خرب هونا فرض هے که ان مذدروں میں جو چاهئے صحیم طور پر خرچ هو اس رويه أتا هي اس كا جائز استعمال کے لئے ہے -

097 ^{Dur}Qo-h Khawaja Saheb [26 NOV. 1963] (Amendment) Bill, 1963 1098

جہاں پر روپیہ آتا ہے اس کو دیکھنے کے لئے کہ آیا یہ روپیہ صحیح طور یو، جائز طور پر، خرچ ہرتا ہے یا نہیں ہوتا ہے، اس کے لئے جلرل بل آ جائے تہ لچھا ہوگا تاکہ ہم اپنی سیکولر اسٹیت کے کھریکٹر کہ اس طرح سے قائم رکھ سکیں - زیادہ نہ ہوں -

†श्वी प्यारे लाल करील 'तालिब' (उत्तर प्रदेश) : महोदया, यह एक सादा बिल है जो इस सदन के सामने है जिस पर कि कोई ज्यादा बहस करने की जरूरत नहीं ग्रौर ना वो किसी कन्ट्रोवरसी के काबिल है । ੜੇ कि हमारे ठीक यहां यह हमारी सरकार सेक्युलर है ग्रौर मजहबी में, धार्मिक बातों मग्रामलात में. सरकार को दखल नहीं देना चाहिए, मगर ग्रगर मजहब के नाम पर या घर्म के नाम पर कोई गैर मजहबी और मखरिबे ग्रखलाक बातें हों या सौसाइटी के अन्दर कोई बराइयां पैदा हों या उन वातों से सोसाइटी पर कुछ बुरा असर पड़ता हो, तो सरकार का, एक बैल्फेयर सरकार का, क्योंकि हमारी बैल्फेयर स्टेट है, फर्ज होता है कि वो गैर मजहबी बातों को, मुखरिवे ग्रखलाक कामों को, रोके । यह वरगाह बहत मश्हर दरगाह है । हिन्दुस्तान के कोने कोने से यहां पर लोग आते हैं और उस में हिन्द्र भी शामिल हैं, दूसरे मजहब के लोग शामिल हैं। जिन को फेथ है इस दरगाह पर वो आते हैं और नजर देते हैं । इस दरगाह की बडी भारी ग्रहमीयत है और इस तरह की और बहत सी दरगाहें हैं जहां पर लोग जाते हैं और नजर देते हैं। और हिन्दुओं के तीर्थ स्थान भी हैं बड़े बड़े मन्दिर हैं जहां पर ये नजरें चढ़ाई जाती हैं, भेंट चढाई जाती हैं, ग्रभी एक साहब ने कहा जहां तक हिन्दुग्रों के मन्दिरों ग्रौर

[]Hindi transliteration.

ایر بات کی طرف میں ڈرا سا دهيان. دلانا چاهون کا که يه جو أيمذكميذت هداري شرى نفيس التصس نے دیا ہے میں اس کو سپورے کرتا هون اور چاهتا هون که سرکار کو اس ایدیدترسیدت کو مانغ میں کسی قسم ہی دقت نہ ہوگی - اس کے علاوہ جو سزا رکھی گئی ہے - ایک ہزار روپیه کا جرمانه یه میں جہاں تک سمجه پایا هون، کم هے اگر ایک آدمى كدى هزار روييد ناجائز طور پر جمع کرتا ہے اور وہ سمجھتا ہے ک ایک مزار رویدی دھے کر میرا چھتکارا هر جائے کا تو وہ کوئی ڈیڈریڈے يلشبيلت نهين هے كه آيلدة كوئى حرکت نہیں کرے کا - میں پرزور الفاظ میں سرکار سے مقارض کروں کا کہ وہ كوئي اميرزنىليت ايك مهيلة كو. پندره دن کی ایک هفته کی اچو م مداسب سمجهين هوني چاهئے صرف جرمانة ديگرينٽ پذشينت نهين ۾ -جس درگاه پر هزارها رویه، أتا ه. مزاروں لوگ جمع هوتے هيں اس نے ایک هزار رویهه دے کر چهتکارا یا لیا تو یہ سوسائٹی کے ریفارم کی بات نہیں ہے اور میں زیادہ نہ کہتے ہوئے یہی کہوں کا کہ اصولاً میں اس بل کی حمایت کرتا عوں اور یہ جو سزا هے وہ ذرا بچھائی جائے اور یہ مو اور ملدروں کے لئے بھی کرئے جلرل سا ال آنا چاهئے جس سے تقریباً تمام مذهبي اور دهارمک استهانون يو

1099 laygDurgah Khawaja Saheb [RAJYA SABHA] (Amendment) Bill, 1963HOO

आिंग्रारेल ल करोल, तालिव] तीर्थ स्थानों का ताल्लक़ है उन में कोई पाबन्दी नहीं है। ग्रसुलन में इस बिल की हिमायत करूंगा इसलिए कि जो बडे बडे मन्दिर हैं उन के बारे में भी हमें सोचना है । अभी हाल ही में इस सदन में भी और ऐसेम्बलियों में भी ऐसे बिल पास हुए हैं, ऐसी सरकारी कमेटियां बनी हैं, मैनेजिंग कमेटी वगौरा, मसलन किदारनाथ टैम्पल के लिए भी एक सरकारी कमेटी बनी है, मैनेजमेंट करने के लिए। ग्रौर भी साऊथ के कितने बडे बडे मन्दिर हैं उन में भी सरकार की तरफ से कमेटी बनी है । सरकार दखल देती है ताकि पैसा नाजाइज तौर पर इस्तेमाल न हो ग्रीर खदगर्ज लोगां के हाथ में न जाये ग्रीर वो इस से नाजाइज फायदा न उठायें । तो असूलन मैं इस बिल की हिमायत करता हं कि ऐसा होना चाहिए और चंकि यह दरगाह बहुत मशहर दरगाह है, हजारों की तादाद में लोग वहां जाते हैं ग्रौर काफी पैसा आता है, इसलिए और भी ऐसा करना जरूरी है। यह सही है कि बहत से ऐसे मन्दिर जहां रुपया आता है उनका मैनेजमेंट न सरकार के हाथ में है, न पब्लिक के हाथ में बल्कि वहां के पुजारी या जिन लोगों ने मन्दिर को वनाया है वो ही पैसे को खर्च करते हैं मसलन यह बिरला टैम्पल ले लीजिये । हजारों, रुपया माहवार आता है लेकिन ये रुपया किस तरह से खर्च होता है और आया सरकार की तरफ से इस रुपये पर पाबन्दी है या सरकार की तरफ से किसी किस्म की रोक है कि वो जाइज तौर पर खर्च हो, तो मुझे मालम नहीं है, मगर मझे जहां तक मालम है कोई ऐसी कमेटी नहीं है और इस किस्म के बहत से मन्दिर हैं, बहत सी दरगाहें भी हैं जहां पर जो रुपया वहां ग्राता है उसका जाइज इस्तेमाल नहीं होता, मगर यह बहुत मशहर दरगाह है और ये सब लोग ग्रच्छी तरह से जानते हैं कि यहां पर काफी रुपया आता है और इसका जाइन इस्तेमाल होना चाहिए ग्रीर ऐसे बहत से मन्दिर भी हैं जहां पर रुपया झाता है

वो तो हमारा आप का फर्ज है, सरकार का भी फर्ज है, कि इन मन्दिरों में जो रुपया आता है उसका जाइज इस्तेमाल हो । इस में किसी को कुछ कहने या एतराज की गुंजाइश नहीं है ।

बहत से लोग मजहब के नाम पर, घर्म के नाम पर, ग़रीब लोगों से क्योंकि समझदार ग्रादमी, पढा लिखा ग्रादमी तो बहत कम इन दरगाहों पर जाता है और जाता है तो ग्रच्छी तरह से जानता है कि इसे क्या करना चाहिए. रुपया जो वह नजर करता है वो प्रोपर ग्रादमी को देता है, नाजिम को देता है या सजदा-नशीन को देता है। मगर बड़ो भारी तादाद उन लोगों की है जो देहातों से आते हैं, पढे लिखे नहीं हैं, कोई भी आदमी सामने से आ गया जिसने चोगा पहन रखा है या ऐसा कपडा पहन रखा है जिस से मालम होता है कि वह महात्मा है, सुफी है, तो उस को पैसा दे देते हैं । पैसा इकट्रा कर के नाजाइज तौर पर खर्च करते हैं ग्रौर जहां पर पैसा जाना चाहिए वहां नहीं जाता ग्रीर जिस बात पर खर्च होना चाहिए वह नहीं होता । इस चीज को रोकने के लिए इस बिल में एमेंडमेंट हुआ है । बिल तो मौजद ही है। कोई नई बात नहीं है। सिर्फ जरा सा एमेंडमेंट हम्रा है कि ऐसे मन-श्राथोराइज्ड परसन्स इस रुपये को न ले पायें श्रीर वो रुपया जिस काम पर श्राना चाहिए. जिस बात पर खर्च होना चाहिने. सही तौर पर खर्च हो उसके लिए है ।

एक बात की तरफ मैं जरा सा घ्यान दिलाना चाहूंगा कि जो ये एमेंडमेंट हमारे श्री नफीसुल हसन ने दिया है मैं उस को सपोर्ट करता हूं और चाहता हूं कि सरकार को इस अमेंडमेंट को मानने में किसी किस्म की दिक्कत न होगी, इस के इलावा जो सजा रखी गयी है, एक हजार रुपये का जुर्माना, यह मैं जहां तक समझ पाया हूं कम है अगर एक आदमी कई हजार रुपये नाजाइज तौर पर जमा करता है और बह समझता है कि एक हजार रुपया दे कर मेरा छटकारा हो जायेगा तो वो कोई 1101 Committee an

[26 NOV. 1908]

डेटेरेन्ट पनिशमेंट नहीं है कि ग्राइन्दा वह ऐसी कोई हरकत नहीं करेगा । मैं पूरजोर ब्रल्फाज में सरकार से यह सिफारिश करूंगा कि वो कोई इम्परिंजनमेंट एक महीने की, पन्द्रह दिन की, एक हफ्ते की, जो भी मनासिब समझें होनी चाहिए, सिर्फ जुर्माना डेटेरेन्ट पनिशमेंट नहीं है। जिस दरगाह पर हजारहा रुपया आता है, हजारों लोग जमा होते हैं, उस में एक हज़ार रुपया दे कर छटकारा पा लिया तो यह सोसाइटी के रिफार्म की बात नहीं है ग्रौर मैं ज्यादा न कहते हुए यही कहुंगा। असुलन में इस बिल की हिमायत करता हं ग्रीर यह जो सजा है वह जरा बढ़ाई जाये और यह हो कि मन्दिरों के लिए भी कोई जनरल सा विल आना चाहिए । जिस से तकरीबन तमाम मजहबी और धार्मिक स्थानों पर जहां पर रुपया आता है उस को देखने के लिए कि आया यह रुपया सही तौर पर, जाइज तौर पर खर्च होता है या नहीं होता है इस के लिए जनरल बिल आ जाये तो अच्छा होगा ताकि हम ग्रपनी सेक्यलर स्टेट के केरेक्टर को इसी तरह से कायम रख सकें। मैं ज्यादा न कहते हुए इतना ही अर्ज करना चाहता है ।]

SHRI R. M. HAJARNAVIS: Madam Deputy Chairman, I express my deep gratitude to the Members of the House, who have extended their whole hearted support to this Bill, for the sympathy they have expressed, for the objects of the Bill. I have also taken notice of the many suggestions which fell from hon. Members and at the appropriate time, I assure the House, we will give consideration to those suggestions. There is however some doubt as to the exact significance of the Bill as to whether those persons who rendered assistance to the pilgrims, Khadims, are sought to be completely excluded from their traditional role. I must make it clear that it is certainly intended to put down and put down with a heavy hand all the abuses which are at pre-

767 R.S.D.-7.

sent committed in the name of religion, whether they are by Nazimg, Sajjadanashins or Khuddam against whom numerous complaints have been received and voiced. But what exactly is the provision of law? The House will bear with me, I hope, for a short while if I place before the House the various provisions of the Act. Under Section 2, subsection (d) Durgah Endowment has been defined and 'Durgah Endowment' includes Durgah Khawaja Saheb, Ajmer, all buildings and immovable property within the boundaries of the Durgah Sharif and subsection (v), says: "All such Nazars or offerings as are received on behalf of the Durgah by the Nazim or any person authorised by him." Therefore, if there is any nazar or offering received on behalf of the Durgah, that becomes part of the money given to the Durgah.

Now we come to section 14 which says:

"It shall be lawful to the Nazim or any person authorised by him in this behalf, to solicit and receive, on behalf of the Durgah, any nazars or offerings from any person, and notwithstanding anything contained in any rule, law or decision to the contrary, no person other than the Nazim or any other person authorised by him in this behalf, shall receive or be entitled to receive nazars or offerings on behalf of the Durgah."

Therefore, the position is like this. The moment any person makes an offering to the Durgah, then it has got to go into the treasures of the Durgah. It cannot be diverted elsewhere. That does not prevent, I am sure, the Khadims being paid anything for any other purpose. The whole object of the Bill is to prevent any money which has been offered as an offering to the Durgah, being used for purposes which ar_e not regarded as lawful purposes under the Act.

1103 Committee on

SHRI SYED AHMAD: I would request the hon. Minister to clear one point. It has been said in this House that offerings made inside the compound or the precincts of the Durgah only are covered by thi_s Act. If I heard some of the hon. Members correctly, that is what I gathered. I want to know whether this measure covers cases where the offerings are sent by money-order?

SHRI R. M. HAJARNAVIS: I don't think it will be part of my submissions to this House to give interpretation of the law which of course, shall be the business of the courts or the functions of the courts to give. The hon. Member himself is a very distinguished lawyer and I can point out to him section 14 which clearly states:

"It shall be lawful to the Nazim or any person authorised by him in this behalf, to solicit aⁿd receive, on behalf of the Durgah, any *nazars* or offerings".

So the substantive part of the section speaks about the offerings.

SHRI KAFISUL HASAN: Even if it i_s offered outside, but if it is given as a *nazar* to the Durgah, it goes to the funds of the Durgah.

SHRI M. GOVTNDA REDDY (Mysore): If it is a *nazar* meant for the Durgah, then certainly it should go to the Durgah.

SHRI SYED AHMAD: Suppose somebody comes t_0 me and asks me for a *nazarana* for the Durgah, what happens? Persons come to me and ask *me*: "You give some nazarana for the Durgah Saheb." Will that be covered by this measure? I do not want the hon. Minister to do any interpretations that the courts have to do but the case that he puts forward should not have any confusion and he should make the position clear.

SHEI R. M. HAJARNAVIS: There is no confusion. If the hon. Member feels that the words that we have used, if he feels that the words used by the draftsman are not clear .

THE DEPUTY CHAIRMAN: But the Minister can clarify the position and answer the point raised by the hon. Member.

SHRI R. M. HAJARNAVIS: Yes, Madam, and therefore, I submit, if the words lead ¹⁰ ^any ambiguity, I shall be grateful to the hon. Member if he will suggest to me alternative words or an alternative expression which will remove the ambiguity. As far as I am concerned, Rule 16—rules have been framed under the Act—makes the position quite clear.

THE DEPUTY CHAIRMAN: The point about the place of giving and receiving has to be clarified, I think.

SHRI SYED AHMAD: Yes, Madam, my point was that. I may add that I am strongly in favour of this Bill, although I did not say so in so many words. And I want that there should be no loopholes in it. Offering *nazarana* by money-order may not be covered and this appeared to me to be a loophole and that is why I have raised this point now.

SHRI NAFISUL HASAN: If it is meant for the Durgah, it must go to the Durgah, no matter where ft was given or how given.

SHRI R. M. HAJARNAVIS: The hon. Member probably is referring to the extract from the Report which was read by Shri Naflsul Hasan. That is not in the Act. That particular limitation does not find place in the Act, as. far as I have been able to see. The substantive part of the Act is contained in section 14 which I have read and which says that it shall be the Nazim and the Nazim alone who shall solicit and receive the nazarana on behalf of the Durgah. And now we are adding a clause containing the penal provision to say that if any person other than the Nazim receives or solicits nazarana, then it will be an offence. It is certainly not the intention to outlaw the Khadims, for rule 16 which deals with the Khadims and their rights says:

"(a) The Khadim_s shall continue to perform such duties at the Durgah as they have been traditionally performing."

This rule is certainly not to be overruled by this amendment. And then it says:

"(b) They shall not harass any visitor or pilgrim visiting the Dur-gah.

(c) They shall neither solicit nor receive any *nazars* or offerings from any person on behalf of the Durgah or in the nam_e of Khawaja Saheb."

So if they by money-order solicit money on behalf of the Durgah and the_n appropriate it for their own u\$e, then certainly that will become ah offence under this Act, because IF is stated here:

"They shall neither solicit nor receive any *nazars* or offerings from any person on behalf of the Durgah."

And then it is stated:

"(d). They shall abide by such other rules of conduct in the Durgah as the Committee may prescribe."

That is to say, their conduct is liable to be regulated by the rules to be made by the Durgah Committee. And then rule 18 states:

"All *nazars* and offerings, whether in cash or in kind, made by the pilgrims or others to the Durgah shall be earmarked for The purpose indicated by the donor."

If the purpose is indicated, then it will be used for that purpose. But, "In the absence of such indication, such *nazars* or offerings will be presumed to have been made for the maintenance of the Durgah and accordingly credited to its funds." If nothing is mentioned, then the presumption is that the offering is for the maintenance of the Durgah and it goes to its general revenues. If it is given for a specific purpose, then it goes to that particular purpose. That, Madam, is the Bill.

SHRI SYED AHMAD: Madam, I want another point to be made clear. It appears from the amending clause that this offence is non-cognisable. Is that the position?

SHRI R. M. HAJARNAVIS: I dorft think it is cognisable.

SHRI SYED AHMAD: Then the sanction is very inadequate.

AN HON. MEMBER: How can it be cognisable?

SHRI SYED AHMAD: At least the soliciting of money as *nazarana*, or the soliciting of *nazarana* should be made cognisable. If it is not made cognisable, then it is quite useless.

SHRI R M. HAJARNAVIS: No, it is not useless. Otherwise it will lead to blackmail and a lot of harassment. Let u_s assume that it is effective. If later, in this particular form, it is ineffective, then surely we ean make it cognisable.

SHRI NAFISUL HASAN: Later on, \ve can make it.

SHRI R. M. HAJARNAVIS: I am grateful to the hon. Member Shri Nafisul Hasan for pointing out a certain lacuna and the amendment suggested by him is certainly an improvement of the Act. It flows out of the Report itself and I am grateful to the hon. Member and I express my gratitude on behalf of the Government for his pointing out these improvements. He will no doubt bring the amendment at the appropriate time and it shall be my privilege to accept it.

SHRI SYED AHMAD: Before the hon. Minister accepts the amendment—I am sorry, Madam, I find myself interrupting the hon. Minister so many times, though today is the first day I do it, and if you wish the~last— I would like to get another point

1107 Committee on

[Shri Syed Ahmad.]

cleared. The' 'amendment has been brought by my gallant friend Shri Naflsul Hasan to the effect that certain employees of the Durgah discharging their duties or performing their duties should be considered "public servants". I think that proposition is too wide a proposition, because if it were to apply to all the Durgahs or to all religious institutions that are' managed by the Government, then it would create too many government servants. So I suggest that only for the purpose of Ihe collection of the nazars they may be deemed to be government servants, not otherwise. To create Government servants out of the priest or the manager, the Khadim or somebody who just uses the broom in that Dar-gah would be going too far so far as the scope of a public servant is concerned.

SHRI R. M. HAJARNAVIS: I move, Madam.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill to amend the Durgah Khawaja Saheb Act, 1955, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill. There is a_n amendment standing in the name of Shri Naflsul Hasan.

Clause 2—Amendment of Section 14

SHRI NAFISUL HASAN: Madam, I beg to move:

"That at page 1,—

(i) in line 9, for the word 'subsection', the word 'sub-sections' be substituted; and

(ii) after line 12, the following be added, namely:----

[RAJYA SABHA] Public Undertakings 1108

'(3) The Nazim, the Sajjada-nashin, the employees and servants of the Durgah Endowment and all other persons authorised to do any act under this Act shall, while acting or purporting to act in pursuance of any of the provisions made by or under thi_s Act, b_e deemed *to* be public servants within the meaning of section ' 21 of the Indian Penal Code.'''

I have not much to say about this amendment as the hon. Minister has indicated that he is prepared to accept it. But as far as the objection raised by my friend, Mr. Syed Ahmed, is concerned, I may tell him that there is a similar provision in the Muslim Wakfs Act. Section 46 $_0$ f the Muslim Wakfs Act, 1954, reads as follows:

"The Commissioner, every auditor, every officer and servant of the Board and every other person duly appointed to discharge any dutiel imposed upon him by this Act or rules or orders made thereunder would be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code."

Therefore, there is nothing new that is sought to be done here. This provision is already there in the Muslim Wakfs Act and since we are regulating the administration of this Durgah by means of an Act, and if certain duties are being performed by the employees or by the Sajjadanashins or Nazim, duties imposed by this Act, I think there is no harm in treating them as public servants and this is in line with similar provisions in other enactments. I hope the House will be pleased to accept this.

The question UJOS proposed.

THE, DEPUTY CHAIRMAN: The Minister has already accepted this amendment?

SHRI R. M. HAJARNAVIS: Yes, Madam.

THE DEPUTY CHAIRMAN: The question is:

"That at page 1,-

(i) in line 9, for the word 'subsection' the word 'sub-sections' be substituted; and

(ii) after line 12, the following be added namely: ---

'(3) The Nazim, the Sajjada-nashin, the employees and servants of the Durgah Endowment and all other persons authorised to do any act under this Act shall, while acting or purporting to act in pursuance of any of the provisions made by or under this Act, be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.' "

The motion was adopted.

THE DEPUTY CHAIRMAN: The question is:

"That clause 2, as amended, stand part of the Bill."

The motion was adopted.

Clause 2, as *amended*, *was added* to *the Bill*.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. M. HAJARNAVIS: Madam, I move:

"That the Bill, as amended, be passed."

The question was put and the motion was adopted.

MOTION REGARDING COMMITTEE ON PUBLIC UNDERTAKINGS

THE MINISTER OF INDUSTRY (SHRI N. KANUNGO); Madam, I move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate five members from the Rajya Sabha to associate with the Committee on Public Undertakings."

1110

Madam, the original motion has three Paras 1 and 3 deal with the size and parts. composition of the proposed committee. Para 2 is the substantive part of the motion. The history and concept of this motion are fairly well-known to many Members of both the Houses. Therefore, I shall endeavour to little time as possible of this take as House. The Resolution on Industrial which ha3 the approval of both the Policy, Houses, is the sheet anchor of all the roli^ies of the Government. According to the Resolution, there is a group of industries in which the State only would have the initiative and ownership. There is the other group where initiative is open to private enterprise but the Government can enter in the field if the circumstances justify this step. In the first category, many undertakings have already been established and more will come into being in course of time. Most of the undertakings are established as joint stock companies registered under the Companies Act. Such companies are regulated like any other company according to the provisions of the Companies Act and such regulation is rather The Companies Act has some elaborate. special provisions regarding Government companies inasmuch as it is obligatory for such companies to place their annual and accounts on the Table of the reports Houses of Parliament and the Auditor-General has special powers of supervision of the audit of such companies. In other words, Government undertakings,' by and large, besides being governed by the elaborate provisions of the Companies Act, are also subject to special regulation. In such undera Minister or Government has no takings more power than that of a shareholder vis-avis the Company. This arrangement is designed to